

MINUTES OF MEETING No.09/19 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 17.10.2018

The meeting No. 09/19 of the Norms Committee (NC-I) for the licensing year 2018-2019 was held on 17.10.2018 & 26.10.2018 under the Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Department
1.	SH. K.K.Tiwari, Industrial Adviser	DHI Udyog Bhawan
2.	Sh. Sandeep Chauhan, Development Officer	DIPP, Udyog Bhawan
3.	Sh. K.S.Sodhi, Asst. Director	MSME ,Nirman Bhawan
4.	Sh. Shaish Kumar, consultant (Tech-I)	DGFT, Udyog Bhawan
5.	Sh. V.C. Agarwal, consultant (Tech-III)	DGFT, Udyog Bhawan
5.	Sh. Moin Afaque, Asstt. DGFT	DGFT, Udyog Bhawan
6.	Sh. S.K. Kala, FTDO	DGFT, Udyog Bhawan

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O NO/O.M No of the scanned copy is reflected in the minutes.

2. Wherever the committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. Hence for the all applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in . All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

The following cases were discussed in the meeting and decisions are stated below each case:

Case No.:50/23/80- ALC2/2016	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80- ALC2/2018 17.10.2018	Status: Deferred
HQ File 1 :01/80/050/00553/AM17/	RLA File :07/24/040/00084/AM13/	Lic.No/Date:0710088538 30.05.2012	Date:17.10.2018

Decision: The committee considered the case as per agenda and noted that the information/reply received from the firm was sent to MEIT 7.8.2018 and subsequent reminder dated 16.10.2018 for their comments. The Committee decided to wait for the comments from MEIT. Case is deferred.

2	Case No.:1/7/80-ALC2/2017	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Status: Deferred
	HQ File :01/80/050/00111/AM18/	RLA File :03/81/040/00208/AM14/	Lic.No/Date:0310751868 01.10.2013	Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the information/reply received from the firm was sent to DHI on 11.10.2018 for their comments. The Committee decided to wait for the comments from DHI. Case is deferred.				

3	Case No.:62/3/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00062/AM16/	RLA File :03/95/040/00743/AM15/	Lic.No/Date:0310793788 11.02.2015	Date:17.10.2018
Decision: The committee considered the case as per agenda and it is decided to ratify the norms as per the written comments furnished by DHI (TS Section) vide their UO No.03/121/2015-TSW (B) dated 8.10.2018. Copy of the letter attached at the end of minutes.				
RA concerned may take further necessary action as per the decision of NC.				

4	Case No.:17/27/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00642/AM15/	RLA File :07/24/040/00422/AM15/	Lic.No/Date:0710107705 25.02.2015	Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to ratify the norms as per the written comments furnished by MSME. Copy of the letter attached at the end of minutes.				
RA concerned may take further necessary action as per the decision of NC.				

5	Case No.:56/2/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00059/AM17/	RLA File :08/24/040/00465/AM15/	Lic.No/Date:0810134835 17.03.2015	Date:17.10.2018
Decision: The committee considered the case as per agenda and ratifies the norms as under as recommended by Tech-I;				
i. Import Item No. 1 as applied.				
ii. Import Item No.2 is allowed 743.52 Kg.				
RA concerned may take further necessary action as per the decision of NC.				

6	Case No.:46/3/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00046/AM16/	RLA File :07/24/040/00462/AM15/	Lic.No/Date:0710107930 25.03.2015	Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to ratify the norms as per the written comments furnished by MSME during the meeting. Copy of the letter attached at the end of minutes.				
RA concerned may take further necessary action as per the decision of NC.				

7	Case No.:12/9/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:9/80- ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00197/AM16/	RLA File :34/24/040/00263/AM15/	Lic.No/Date:3410041122 06.04.2015	Date:17.10.2018
Decision: The committee considered the case as per agenda and the committee ratified the norms as recommended by Tech-I as under: i. Import Item No. 1 to 4 is allowed 2% wastage with accountability clause. ii. Details of Import Item No. 5 are not clear. The same should be deleted. RA concerned may take further necessary action as per the decision of NC.				

8	Case No.:57/25/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:9/80- ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00617/AM17/	RLA File :07/21/040/01174/AM15/	Lic.No/Date:0710108017 15.04.2015	Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to ratify the norms as per the written comments furnished by MSME during the meeting. Copy of the letter attached at the end of minutes. RA concerned may take further necessary action as per the decision of NC.				

9	Case No.:23/8/80-ALC2/2015	Party Name: FINEFIT SEAT COVERS & ACCESSORIES	Meet No/Date:9/80- ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00129/AM16/	RLA File :10/24/040/00009/AM16/	Lic.No/Date:1010059146 20.05.2015	Date:17.10.2018
Decision: The committee considered the case as per agenda and as per recommendation of representative of MSME decided to ratify the norms with 5% wastage. RA concerned may take further necessary action as per the decision of NC.				

10	Case No.:78/6/83-ALC1/2015	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:9/80- ALC2/2018 17.10.2018	Deferred
	HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015	Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to wait for the comments from MSME. Case is deferred.				

11	Case No.:3/10/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:9/80- ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00200/AM16/	RLA File :07/24/040/00119/AM16/	Lic.No/Date:0710108470 06.07.2015	Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to ratify the norms as per the written comments furnished by MSME during the meeting. Copy of the letter attached at the end of minutes. RA concerned may take further necessary action as per the decision of NC.				

12	Case No.:83/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00086/AM17/	RLA File :07/24/040/00168/AM16/	Lic.No/Date:0710108626 19.08.2015	Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to ratify the norms as per the written comments furnished during the meeting by MSME. Copy of the letter attached at the end of minutes. RA concerned may take further necessary action as per the decision of NC.				

13	Case No.:1/16/80-ALC2/2015	Party Name: GARDNER AEROSPACE PRANITA PRIVATE LIMITED,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00286/AM16/	RLA File :07/24/040/00176/AM16/	Lic.No/Date:0710108718 11.09.2015	Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to wait for the comments from MSME. Case is deferred.				

14	Case No.:79/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00082/AM17/	RLA File :07/24/040/00197/AM16/	Lic.No/Date:0710108868 12.10.2015	Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to wait for the comments from MSME. Case is deferred.				

15	Case No.:80/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00083/AM17/	RLA File :07/24/040/00199/AM16/	Lic.No/Date:0710108867 12.10.2015	Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to wait for the comments from MSME. Case is deferred.				

16	Case No.:14/25/80-ALC2/2016	Party Name: MATRIX MEDITEC PVT. LTD.	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00574/AM17/	RLA File :08/24/040/00229/AM16/	Lic.No/Date:0810136256 12.10.2015	Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to wait for the comments from DIPP. Case is deferred.				

17	Case No.: 33/3/80-ALC2/2017	Party Name: S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00033/AM18/	RLA File :07/24/040/00227/AM16/	Lic.No/Date:0710108943 26.10.2015	Date:17.10.2018
Decision: The committee considered the case as per agenda. The representative of MSME informed that repeat norms may be applied. He was asked to intimate AA No. where norms of such items have been fixed. The committee decided to adopt the repeat norms and approve the case accordingly on file. Case is deferred.				

18	Case No.: 81/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00084/AM17/	RLA File :07/24/040/00252/AM16/	Lic.No/Date:0710109012 05.11.2015	Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to wait for the comments from MSME. Case is deferred.				

19	Case No.: 2/2/80-ALC2/2016	Party Name: OPTIMA WIRES PVT LTD	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00005/AM17/	RLA File :34/24/040/00208/AM16/	Lic.No/Date:3410041684 19.11.2015	Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to wait for the comments from DIPP. Case is deferred.				

20	Case No.: 82/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00085/AM17/	RLA File :07/24/040/00325/AM16/	Lic.No/Date:0710109198 23.12.2015	Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to ratify the norms as per the written comments furnished by MSME during the meeting. Copy of the letter attached at the end of minutes. RA concerned may take further necessary action as per the decision of NC.				

21	Case No.: 72/2/80-ALC2/2016	Party Name: NIKHTISH ENTERPRISES	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00075/AM17/	RLA File :31/83/040/00144/AM16/	Lic.No/Date:3110065873 15.01.2016	Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to wait for the comments from MSME. Case is deferred.				

22	Case No.: 23/14/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00373/AM17/	RLA File :08/24/040/00340/AM16/	Lic.No/Date:0810137120 03.02.2016	Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to wait for the comments from MSME. Case is deferred.				

23	Case No.: 68/2/80-ALC2/2016	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00071/AM17/	RLA File :05/24/040/00541/AM16/	Lic.No/Date:0510397530 08.02.2016	Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to wait for the comments from MSME. Case is deferred.				

24	Case No.: 67/2/80-ALC2/2016	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00070/AM17/	RLA File :05/23/040/00472/AM16/	Lic.No/Date:0510397548 09.02.2016	Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to wait for the comments from MSME. Case is deferred.				

25	Case No.: 31/6/80-ALC2/2016	Party Name: GOLD MOHUR PROFILES LTD.	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00190/AM17/	RLA File :05/23/040/00480/AM16/	Lic.No/Date:0510397636 18.02.2016	Date:17.10.2018
Decision: The Committee consider the case as per the agenda and noted that deficiency letter issued to the firm. The Committee decided to defer the case for want of reply from the firm. Case is deferred.				

26	Case No.: 2/16/80-ALC2/2017	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00265/AM18/	RLA File :05/23/040/00486/AM16/	Lic.No/Date:0510397729 26.02.2016	Date:17.10.2018
Decision: The committee considered the case as per agenda and on the written recommendation dt. 29.8.18 of DHI representative decided to ratify the norms as per the attached sub-Committee report.				
RA concerned may take further necessary action as per the decision of NC.				

27	Case No.: 35/3/80-ALC2/2017	Party Name: S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00035/AM18/	RLA File :07/24/040/00404/AM16/	Lic.No/Date:0710109515 11.03.2016	Date:17.10.2018
Decision: The committee considered the case as per agenda. The representative of MSME informed that repeat norms may be applied. He was asked to intimate AA No. where norms of such items have been fixed. The committee decided to adopt the repeat norms and approve the case accordingly on file. Case is deferred.				

28	Case No.:1/6/80-ALC2/2016	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00160/AM17/	RLA File :31/83/040/00187/AM16/	Lic.No/Date:3110066049 14.03.2016	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and noted that final reminder was sent to the firm on 11.10.2018. The Committee decided to defer the case for want of reply from the firm. Case is deferred.				

29	Case No.:96/2/80-ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00099/AM17/	RLA File :09/24/040/00749/AM16/	Lic.No/Date:0910063497 05.04.2016	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and noted that I.D. note sent to MSME on 27.07.2018. The case is deferred for want of comments MSME. Case is deferred.				

30	Case No.:24/6/80-ALC2/2016	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00183/AM17/	RLA File :31/83/040/00002/AM17/	Lic.No/Date:3110066115 12.04.2016	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and noted that the final reminder was sent on 11.7.2018 to the firm. The committee noted that no information is forthcoming from the party. However representative of DHI was of the opinion that the case can be considered with 5% wastage or as applied for whichever is less. The committee agreed to the recommendation and approved the norms accordingly.				

31	Case No.:24/19/80-ALC2/2017	Party Name: PRABHA ENGINEERING PVT. LTD.	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00305/AM18/	RLA File :03/95/040/01016/AM16/	Lic.No/Date:0310804117 22.04.2016	Date:17.10.2018
Decision: The committee considered the case as per agenda and on the recommendation of MSME representative decided to ratify the norms as applied.				
RA concerned may take further necessary action as per the decision of NC.				

32	Case No.:5/7/80-ALC2/2017	Party Name: BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00115/AM18/	RLA File :17/24/040/00010/AM17/	Lic.No/Date:1710006313 25.04.2016	Date:17.10.2018
Decision: The Committee consider the case as per agenda and it is decided to remind RA Mumbai & firm to furnish complete set of application. Case is deferred.				

33	Case No.:4/6/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Transferred
	HQ File :01/80/050/00163/AM17/	RLA File :08/24/040/00031/AM17/	Lic.No/Date:0810137765 26.04.2016	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and it is decided to transfer the case to Norms Committee-7 as the item of import pertains to chapter-39.				

34	Case No.:1/11/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:9/80-ALC2/2018 17.10.2018	Transferred
	HQ File :01/80/050/00274/AM17/	RLA File :34/24/040/00206/AM16/	Lic.No/Date:3410042229 01.06.2016	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and it decided to transfer the case to Norms Committee-7.				

35	Case No.:9/16/80-ALC2/2016	Party Name: SHIV HYDROMET	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00384/AM17/	RLA File :24/24/040/00009/AM17/	Lic.No/Date:2410042006 24.06.2016	Date:17.10.2018
Decision : The Committee considered the case as per agenda and as per the written recommendation dt.17.10.18 of MSME in AA No. 2410042211, decided to ratify the norms as under: The authorization of export of 60000.00 K.G of Antimony Metal may be ratified by allowing/importing 141MT of Sodium Antimonate (Antimony content 48%-49%). RA concerned may take further necessary action as per the decision of NC.				

36	Case No.:38/11/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Transferred
	HQ File :01/80/050/00311/AM17/	RLA File :08/24/040/00114/AM17/	Lic.No/Date:0810138263 11.07.2016	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and it decided to transfer the case to Norms Committee-7.				

37	Case No.:34/3/80-ALC2/2017	Party Name: S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00034/AM18/	RLA File :07/24/040/00132/AM17/	Lic.No/Date:0710110101 15.07.2016	Date:17.10.2018
Decision: The committee considered the case as per agenda. The representative of MSME informed that repeat norms may be applied. He was asked to intimate AA No. where norms of such items have been fixed. The committee decided to adopt the repeat norms and approve the case accordingly on file.				

38	Case No.: 31/3/80-ALC2/2017	Party Name: THE ANUP ENGINEERING LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00031/AM18/	RLA File :08/24/040/00139/AM17/	Lic.No/Date:0810138347 21.07.2016	Date:17.10.2018
	Decision: The committee considered the case as per agenda and as per the recommendation of DHI representative, decided to ratify the norms as under: i. Import item at Sl. No. 1, 2 & 3 is allowed with 2% wastages in length of the pipes. ii. CIF value of import item at Sl. No. 7 & 8 is allowed subject to limit of 2% of FOB value. iii. Rest import item on net to net with accountability clause. RA concerned may take further necessary action as per the decision of NC.			

39	Case No.: 28/19/80-ALC2/2017	Party Name: ASHOKA MANUFACTURING LTD,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00309/AM18/	RLA File :02/24/040/00077/AM17/	Lic.No/Date:0210206863 28.07.2016	Date:17.10.2018
	Decision: The Committee considered the case as per the agenda and decided to call for Personal Hearing on 16.11.2018. Case is deferred.			

40	Case No.: 19/19/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00414/AM17/	RLA File :03/95/040/00292/AM17/	Lic.No/Date:0310807493 31.08.2016	Defer Date:17.10.2018
	Decision: The representative of DHI stated that DHI can offer its comments if the case is referred to them. It was decided to refer the case to DHI and the committee decided to ratify norms on file as per DHI.			

41	Case No.: 68/19/80-ALC2/2017	Party Name: BLISS ANAND PVT.LTD.	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00349/AM18/	RLA File :05/23/040/00266/AM17/	Lic.No/Date:0510399681 12.09.2016	Date:17.10.2018
	Decision: The matter was kept pending in last meeting for want of certain clarifications from the party who was asked to appear for PH. Nobody appeared on PH. Case was reviewed and the representative of DHI & MSME recommended the case with the following wastages which the committee decided to ratify. i. Imports of pipes allowed with 2% wastage on length as per SION C-1647. ii. Rest of import items on net to net with accountability clause. RA concerned may take further necessary action as per the decision of NC			

Case No.:20/23/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
HQ File :01/80/050/00523/AM17/	RLA File :09/24/040/00297/AM17/	Lic.No/Date:0910064139 14.09.2016	Date:17.10.2018
42 Decision: In the earlier meeting, the party was asked to furnish some details. No reply was received. The Committee reviewed the case as per the agenda. The representative of DHI stated similar Advance authorisation No. 0910063936 dated 15.7.2016 was ratified in Norms Committee Meeting No. 2/80-ALC2/2017 dated 25.04.2017 based upon the DHI written recommendation vide U.O. NO. TSWB FN: 3 (35)/2017 dated 27.3.2017. The Committee decided to ratified the norms as under: i. The import item Stainless Steel Bar is allowed 1.91 kg/kg content in Export Product with condition that weight of the export product to be taken as mentioned in shipping bill. RA concerned may take further necessary action as per the decision of NC			

Case No.:21/23/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
HQ File :01/80/050/00524/AM17/	RLA File :09/24/040/00294/AM17/	Lic.No/Date:0910064138 14.09.2016	Date:17.10.2018
43 Decision: In the earlier meeting, the party was asked to furnish some details. No reply was received. The Committee reviewed the case as per the agenda. The representative of DHI stated similar Advance authorisation No. 0910064519 dated 23.12.2016 was ratified in Norms Committee Meeting No. 8/80-ALC2/2017 dated 18.07.2017 based upon the DHI written recommendation vide U.O. NO. TSWB FN: 3 (54)/2016 dated 07.07.2017. The Committee decided to ratified the norms as under: i. The import item Stainless Steel Bar is allowed 2.28kg/kg content in Export Product. RA concerned may take further necessary action as per the decision of NC			

Case No.:22/23/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
HQ File :01/80/050/00525/AM17/	RLA File :09/24/040/00296/AM17/	Lic.No/Date:0910064136 14.09.2016	Date:17.10.2018
44 Decision: In the earlier meeting, the party was asked to furnish some details. No reply was received. The Committee reviewed the case as per the agenda. The representative of DHI stated similar Advance authorisation No. 0910063936 dated 15.7.2016 was ratified in Norms Committee Meeting No. 2/80-ALC2/2017 dated 25.04.2017 based upon the DHI written recommendation vide U.O. NO. TSWB FN: 3 (35)/2017 dated 27.3.2017. The Committee decided to ratified the norms as under: i. The import item Stainless Steel Bar is allowed 1.91 kg/kg content in Export with condition that weight of the export product to be taken as mentioned in shipping bill. RA concerned may take further necessary action as per the decision of NC			

45	Case No.:3/23/80-ALC2/2016	Party Name: NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00506/AM17/	RLA File :02/24/040/00118/AM17/	Lic.No/Date:0210206996 15.09.2016	Date:17.10.2018
Decision: The committee considered the case as per agenda and on the recommendation of MSME representative decided to ratify the norms as under: i. Import of pipes is allowed with 21% wastage with usual TC/Thickness conformity clause. RA concerned may take further necessary action as per the decision of NC.				

46	Case No.:15/14/80-ALC2/2016	Party Name: ADVIK HI-TECH PVT. LTD,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00365/AM17/	RLA File :31/83/040/00082/AM17/	Lic.No/Date:3110066342 19.09.2016	Date:17.10.2018
Decision: In the last meeting the party was asked to provide net weight of each import item in the export product. No reply received from the party. The representative of MSME was of the opinion that wastage can be fixed with accountability clause. Therefore the committee considered the case as per agenda and as per the recommendation of MSME representative decided to ratify the norms as under: i. Import item of pipes at Sl. No. 1 to 3 is allowed with 2% wastage with accountability clause. ii. Sizes and Thickness of imported item to conform in export product. RA concerned may take further necessary action as per the decision of NC				

47	Case No.:23/23/80-ALC2/2016	Party Name: JAMES ROBINSON LABS PVT LTD	Meet No/Date:9/80-ALC2/2018 17.10.2018	Transferred
	HQ File :01/80/050/00526/AM17/	RLA File :09/24/040/00271/AM17/	Lic.No/Date:0910064146 19.09.2016	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and it was decided to transfer the case to Norms Committee-4 as the import items pertain to chapter-38.				

48	Case No.:21/19/80-ALC2/2017	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00302/AM18/	RLA File :03/95/040/00477/AM17/	Lic.No/Date:0310807952 21.09.2016	Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the information/reply received from the firm was sent to MEIT 22.6.2018 and decided to remind MEIT to expedite their comments. Case is deferred.				

49	Case No.:8/23/80-ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00511/AM17/	RLA File :09/24/040/00343/AM17/	Lic.No/Date:0910064213 30.09.2016	Date:17.10.2018
Decision: The committee considered the case as per agenda. The representative of MSME informed that repeat norms may be applied. He was asked to intimate AA No. where norms of such items have been fixed. The committee decided to adopt the repeat norms and approve the case accordingly on file. Case is deferred.				

50	Case No.:26/19/80-ALC2/2016	Party Name: CARPASTRETCH INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Transferred
	HQ File :01/80/050/00421/AM17/	RLA File :31/83/040/00096/AM17/	Lic.No/Date:3110066369 19.10.2016	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and it was decided to transfer the case to Norms Committee-5.				

51	Case No.:25/21/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00485/AM17/	RLA File :03/95/040/00528/AM17/	Lic.No/Date:0310808650 21.10.2016	Date:17.10.2018
Decision: The committee considered the case as per agenda. The representative of DHI informed that repeat norms may be applied. He was asked to intimate AA No. where norms of such items have been fixed. The committee decided to adopt the repeat norms and approve the case accordingly on file. Case is deferred.				

52	Case No.:28/25/80-ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00588/AM17/	RLA File :09/24/040/00422/AM17/	Lic.No/Date:0910064404 18.11.2016	Date:17.10.2018
Decision: The committee considered the case as per agenda. The representative of MSME informed that repeat norms may be applied. He was asked to intimate AA No. where norms of such items have been fixed. The committee decided to adopt the repeat norms and approve the case accordingly on file. Case is deferred.				

53	Case No.:29/9/80-ALC2/2017	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Withdrawn
	HQ File :01/80/050/00207/AM18/	RLA File :03/94/040/00736/AM17/	Lic.No/Date:0310809194 22.11.2016	Date:17.10.2018
Decision: The Committee considered the case and it is noted the case is already approved in Norms Committee Meeting No. 6/80-ALC2/2018 dated 11.7.2018. Case is withdrawn.				

54	Case No.:9/20/80-ALC2/2016	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:9/80-ALC2/2018 17.10.2018	Transferred
	HQ File :01/80/050/00452/AM17/	RLA File :06/24/040/00026/AM17/	Lic.No/Date:0610038494 30.11.2016	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and it decided to transfer the case to Norms Committee-7 as the inputs are of chapter -39.				

55	Case No.:27/23/80-ALC2/2016	Party Name: PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2018 17.10.2018	Transferred
	HQ File :01/80/050/00530/AM17/	RLA File :05/24/040/00368/AM17/	Lic.No/Date:0510400709 13.12.2016	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and it was decided to transfer the case to Norms Committee-5 as items of the inputs pertain to NC-5.				

56	Case No.:71/19/80-ALC2/2017	Party Name: JBM KANEMITSU PULLEYS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00352/AM18/	RLA File :05/23/040/00442/AM17/	Lic.No/Date:0510400867 20.12.2016	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and it noted that the deficiency letter was sent to the firm on 13.9.2018 and decided to final reminder to the firm. Case is deferred.				

57	Case No.:7/3/80-ALC2/2018	Party Name: MVS ENGINEERING LTD	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00007/AM19/	RLA File :05/24/040/00469/AM17/	Lic.No/Date:0510400930 26.12.2016	Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the information/reply received from the firm was sent to MSME on 27.8.2018 for their comments. The Committee decided to wait for the comments from MSME. Case is deferred.				

58	Case No.:17/25/80-ALC2/2016	Party Name: ALPINE COILS LLP	Meet No/Date:9/80-ALC2/2018 17.10.2018	Withdrawn
	HQ File :01/80/050/00577/AM17/	RLA File :04/24/040/00175/AM17/	Lic.No/Date:0410162652 02.01.2017	Date:17.10.2018
Decision: The Committee considered the case and it is noted the case is already approved in Norms Committee Meeting No. 6/80-ALC2/2018 dated 11.7.2018. Case is withdrawn.				

59	Case No.:2/8/80-ALC2/2018	Party Name: SHIV HYDROMET	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00125/AM19/	RLA File :24/24/040/00027/AM17/	Lic.No/Date:2410042116 02.01.2017	Date:17.10.2018
Decision : The committee considered the case as per agenda and as per the written recommendation dated 17.10.2018 of MSME in AA No. 2410042211, decided to ratify the norms as under: The authorization of export of 60000.00 K.G of Antimony Metal may be ratified by allowing/importing 141MT of Sodium Antimonate (Antimony content 48%-49%). RA concerned may take further necessary action as per the decision of NC.				

60	Case No.:25/23/80-ALC2/2016	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00528/AM17/	RLA File :05/23/040/00436/AM17/	Lic.No/Date:0510401088 04.01.2017	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and noted that I.D. note sent to MEIT on 28.07.2018 and subsequent reminder dated 16.10.2018 and wait for comments from MEIT. Case is deferred.				

61	Case No.:26/23/80-ALC2/2016	Party Name: MITA INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00529/AM17/	RLA File :05/24/040/00489/AM17/	Lic.No/Date:0510401181 06.01.2017	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and decided to remind MSME to expedite their comments. Case is deferred.				

62	Case No.:49/23/80-ALC2/2016	Party Name: PYE TOOLS PVT.LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00552/AM17/	RLA File :30/24/040/00034/AM17/	Lic.No/Date:3010103927 16.01.2017	Date:17.10.2018
Decision: This case was earlier referred to MSME but no inputs received. The Committee consider the case as per the agenda and as per recommendation of consultant (Tech-1) decided to ratify the norms as under: 1. Import item 1.05 kg/kg content of cellulose diacetate in export product. RA concerned may take further necessary action as per the decision of NC.				

63	Case No.:19/3/80-ALC2/2018	Party Name: MVM SOLAR PVT.LTD,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00019/AM19/	RLA File :07/24/040/00349/AM17/	Lic.No/Date:0710111072 03.02.2017	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and noted that I.D. note sent to MSME on 15.5.2018 and wait for comments from MSME. Case is deferred.				

64	Case No.:24/5/80-ALC2/2017	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00085/AM18/	RLA File :09/24/040/00581/AM17/	Lic.No/Date:0910064663 07.02.2017	Date:17.10.2018
Decision: The Committee considered the case as per the agenda. The representative of DHI recommended the case on repeat of Advance authorisation No. 0910063934 dated 15.7.2016 as ratified in Norms Committee Meeting No. 2/80-ALC2/2017 dated 25.04.2017 based upon the DHI written recommendation vides U.O. NO. TSWB FN: 3 (31)/2017 dated 24.3.2017. The Committee decided to adopt the same norms as under: 1. The import item Stainless Steel Bar is allowed 1.93 kg/kg content in Export Product with condition that weight of the export product to be taken as mentioned in shipping bill. RA concerned may take further necessary action as per the decision of NC.				

65	Case No.:25/5/80-ALC2/2017	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00086/AM18/	RLA File :09/24/040/00579/AM17/	Lic.No/Date:0910064664 07.02.2017	Date:17.10.2018
Decision: The Committee considered the case as per the agenda. The representative of DHI recommended the case on repeat of Advance authorisation No. 0910063934 dated 15.7.2016 as ratified in Norms Committee Meeting No. 2/80-ALC2/2017 dated 25.04.2017 based upon the DHI written recommendation vides U.O. NO. TSWB FN: 3 (31)/2017 dated 24.3.2017. The Committee decided to adopt the same norms as under:				
i. The import item Stainless Steel Bar is allowed 1.93 kg/kg content in Export Product with condition that weight of the export product to be taken as mentioned in shipping bill.				
RA concerned may take further necessary action as per the decision of NC.				

66	Case No.:1/24/80-ALC2/2016	Party Name: SHAKTIMAN RUB ROLLS P.LTD.,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00560/AM17/	RLA File :33/24/040/00009/AM17/	Lic.No/Date:3310030369 09.02.2017	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and decided to send a copy of application to Tech-1. Case is deferred.				

67	Case No.:43/5/80-ALC2/2017	Party Name: SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00104/AM18/	RLA File :34/24/040/00335/AM17/	Lic.No/Date:3410042944 16.02.2017	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and decided to remind MSME to expedite their comments. Case is deferred.				

68	Case No.:13/3/80-ALC2/2017	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00013/AM18/	RLA File :04/24/040/00199/AM17/	Lic.No/Date:0410162829 23.02.2017	Date:17.10.2018
Decision: In the last meeting, party was asked to appear for PH. Nobody appeared. The Committee considered the case as per the agenda and decided to call for Personal Hearing on 16.11.2018. Case is deferred.				

69	Case No.:47/5/80-ALC2/2017	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00108/AM18/	RLA File :34/24/040/00312/AM17/	Lic.No/Date:3410043015 09.03.2017	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and noted that I.D. reminder sent to DHI 29.12.2017 and subsequent reminder dated 15.10.2018 and wait for comments from DHI. Case is deferred.				

70	Case No.: 11/3/80-ALC2/2017	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00011/AM18/	RLA File :05/24/040/00634/AM17/	Lic.No/Date:0510402001 20.03.2017	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and decided to remind MSME to expedite their comments. Case is deferred.				

71	Case No.: 20/3/80-ALC2/2017	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00020/AM18/	RLA File :02/24/040/00267/AM17/	Lic.No/Date:0210207496 24.03.2017	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and noted that deficiency letter was sent to firm on 8.10.2018. The Committee decided to defer the case for want of reply from the firm. Case is deferred.				

72	Case No.: 53/3/80-ALC2/2017	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00053/AM18/	RLA File :31/83/040/00185/AM17/	Lic.No/Date:3110066640 29.03.2017	Date:17.10.2018
Decision: The committee considered the case as per the agenda and noted that the information furnished by the firm sent to DIPP on 18.5.2018 and subsequent reminder to DIPP on 15.10.2018. Case is deferred.				

73

Case No.: 21/5/80-ALC2/2017	Party Name: HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
HQ File :01/80/050/00082/AM18/	RLA File :31/83/040/00182/AM17/	Lic.No/Date:3110066650 31.03.2017	Date:17.10.2018

Decision: The committee noted that the information received from the party was sent to the consultant (Tech-I). The Committee considered the case as per the agenda and as per the written recommendation of consultant (Tech-I), decided to ratify the norms as under:

Export product	Export quantity	Import product	Recommendation quantity
61/0- Fuel Pumps MTS Bkt Conductive (Net Weight of import item = 2700Kg)	900000.00 number (3048kg)	Hosta Form EC140XF CD3068 BLACK PS (A7) (PLASTIC GRANULES)	2835 kg
61/0- MTS Bkt Conductive (Net Weight of import item = 1080 Kgs)	300000.00 number (1205kg)	Hosta Form EC140XF CD3068 BLACK PS (A7) (PLASTIC GRANULES)	1134 kg.

RA concerned may take further necessary action as per the decision of NC.

74	Case No.: 24/7/80-ALC2/2017	Party Name: FRIENDS ENGINEERING INDUSTRIES PVT.LTD.	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00134/AM18/	RLA File :03/94/040/00040/AM18/	Lic.No/Date:0310812494 13.04.2017	Date:17.10.2018
Decision: The Committee consider the case as per the agenda and noted that deficiency letter issued to the firm. The Committee decided to defer the case for want of reply from the firm. Case is deferred.				

75	Case No.: 17/5/80-ALC2/2017	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00078/AM18/	RLA File :02/24/040/00003/AM18/	Lic.No/Date:0210207535 18.04.2017	Date:17.10.2018
Decision: The Committee consider the case as per the agenda and noted that deficiency letter issued to the firm. The Committee decided to defer the case for want of reply from the firm on 8.10.2018. Case is deferred				

76	Case No.: 19/5/80-ALC2/2017	Party Name: HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00080/AM18/	RLA File :31/83/040/00020/AM18/	Lic.No/Date:3110066717 02.05.2017	Date:17.10.2018
Decision: The Committee consider the case as per the agenda and decided to refer the case to NC-7 as the import items pertain to chapter-39.				

77	Case No.: 39/5/80-ALC2/2017	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00100/AM18/	RLA File :03/95/040/01041/AM17/	Lic.No/Date:0310813078 05.05.2017	Date:17.10.2018
Decision: The committee considered the case as per agenda. The representative of DHI informed that repeat norms may be applied. He was asked to intimate AA No. where norms of such items have been fixed. The committee decided to adopt the repeat norms and approve the case accordingly on file. Case is deferred				

78	Case No.: 2/17/80-ALC2/2017	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00281/AM18/	RLA File :09/24/040/00055/AM18/	Lic.No/Date:0910065045 15.05.2017	Date:17.10.2018
Decision : The Committee considered the case as per the agenda and noted that I.D. note sent to DIPP 14.3.2018 and subsequent reminder sent to DIPP on 5.9.2018 and subsequent reminder dated 16.10.2018 and wait for comments from DIPP. Case is deferred.				

79	Case No.: 11/19/80-ALC2/2017	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00292/AM18/	RLA File :09/24/040/00054/AM18/	Lic.No/Date:0910065039 15.05.2017	Date:17.10.2018
Decision: The Committee consider the case as per the agenda and noted that deficiency letter issued to the firm on 13.09.2018. The Committee decided to defer the case for want of reply from the firm. Case is deferred				

80	Case No.:4/8/80-ALC2/2017	Party Name: THE INDURE PVT. LTD	Meet No/Date:9/80- ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00148/AM18/	RLA File :05/24/040/00005/AM18/	Lic.No/Date:0510402573 16.05.2017	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and decided to call for Personal Hearing on 16.11.2018. Case is deferred.				

81	Case No.:3/10/80-ALC2/2017	Party Name: HINDUSTAN RUBBER INDUSTRIES	Meet No/Date:9/80- ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00213/AM18/	RLA File :05/23/040/00043/AM18/	Lic.No/Date:0510402563 16.05.2017	Date:17.10.2018
Decision: The Committee consider the case as per the agenda and noted that deficiency letter issued to the firm 08.10.2018. The Committee decided to defer the case for want of reply from the firm. Case is deferred.				

82	Case No.:15/12/80- ALC2/2017	Party Name: SHIV HYDROMET	Meet No/Date:9/80- ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00229/AM18/	RLA File :24/24/040/00004/AM18/	Lic.No/Date:2410042211 19.05.2017	Date:17.10.2018
Decision: The Committee considered the case as per agenda and as per the written recommendation dated 17.10.18 of MSME in AA No. 2410042211, decided to ratify the norms as under: The authorization of export of 60000.00 K.G of Antimony Metal may be ratified by allowing/importing 141MT of Sodium Antimonate (Antimony content 48%-49%). RA concerned may take further necessary action as per the decision of NC.				

83	Case No.:30/8/80-ALC2/2017	Party Name: OM OPTEL INDUSTRIES PRIVATE LIMITED,	Meet No/Date:9/80- ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00174/AM18/	RLA File :11/24/040/00002/AM18/	Lic.No/Date:1110028281 23.05.2017	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and noted that I.D. note sent to MEIT and wait for comments from MEIT. Case is deferred.				

84	Case No.:2/12/80-ALC2/2017	Party Name: FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:9/80- ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00216/AM18/	RLA File :31/83/040/00158/AM17/	Lic.No/Date:3110066759 25.05.2017	Date:17.10.2018
Decision: The Committee considered the case as per agenda and it is decided to remind DHI to expedite their comments. Case is deferred.				

85	Case No.:3/5/80-ALC2/2017	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:9/80- ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00064/AM18/	RLA File :08/24/040/00056/AM18/	Lic.No/Date:0810140386 30.05.2017	Date:17.10.2018
Decision: The Committee considered the case as per agenda and it is noted that hard copy has not been received from RA, Ahmadabad. It is decided to remind RA to furnish the hard copy of the application. Case is deferred.				

86	Case No.:20/9/80-ALC2/2017	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:9/80- ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00198/AM18/	RLA File :05/23/040/00081/AM18/	Lic.No/Date:0510403029 05.06.2017	Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the information/reply received from the firm was sent to MEIT on 23.10.2018 for their comments. The Committee decided to wait for the comments from MEIT. Case is deferred.				

87	Case No.:1/11/80-ALC2/2017	Party Name: HTL LIMITED	Meet No/Date:9/80- ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00214/AM18/	RLA File :04/24/040/00045/AM18/	Lic.No/Date:0410163186 05.06.2017	Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that deficiency letter has been issued to the firm on 17.5.2018. No information received so far. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.				

88	Case No.:7/9/80-ALC2/2017	Party Name: INDUS REFRIGERATION PVT LTD	Meet No/Date:9/80- ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00185/AM18/	RLA File :04/24/040/00038/AM18/	Lic.No/Date:0410163240 19.06.2017	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and it is decided to remind MSME to expedite their comments. Case is deferred.				

89	Case No.:10/9/80-ALC2/2017	Party Name: S AND P ENTERPRISES	Meet No/Date:9/80- ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00188/AM18/	RLA File :04/24/040/00058/AM18/	Lic.No/Date:0410163247 20.06.2017	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and it is decided to remind MSME to expedite their comments. Case is deferred.				

90	Case No.: 12/9/80-ALC2/2017	Party Name: HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:9/80-ALC2/2018 17.10.2018	Transferred
	HQ File :01/80/050/00190/AM18/	RLA File :31/83/040/00046/AM18/	Lic.No/Date:3110066788 20.06.2017	Date:17.10.2018
Decision: The Committee considered the case as per agenda and noted that the inputs pertain to chapter-39 and hence the case is transferred to NC-7.				

91	Case No.: 13/9/80-ALC2/2017	Party Name: EMERSON CLIMATE TECHNOLOGIES INDIA PVT LTD	Meet No/Date:9/80-ALC2/2018 17.10.2018	Withdrawn
	HQ File :01/80/050/00191/AM18/	RLA File :31/82/040/00228/AM17/	Lic.No/Date:3110066795 23.06.2017	Date:17.10.2018
Decision: The Committee considered the case and it is noted the case is already approved in Norms Committee Meeting No. 6/80-ALC2/2018 dated 11.7.2018. Case is withdrawn.				

92	Case No.: 2/8/80-ALC2/2017	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00146/AM18/	RLA File :09/24/040/00168/AM18/	Lic.No/Date:0910065222 28.06.2017	Date:17.10.2018
Decision: The committee noted that hard copy of the application has still not been received from R.A. However Consultant (Tech-I) and the representative of MSME were of the view that the norms can be fixed taking cue from norms at SN. C-1175 with the following wastages. i. Import item at Sl. No. 1 & 2 is allowed with 1% wastage as in SN. 1 of SION C-1175. ii. Import items at SN. 3, 4 & 5 may be allowed as per SN. 2, 3 & 4 respectively of SION C-1175. The Committee considered the case as per agenda and decided to ratify the norms as above: RA concerned may take further necessary action as per the decision of NC.				

93	Case No.: 3/8/80-ALC2/2017	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00147/AM18/	RLA File :05/23/040/00108/AM18/	Lic.No/Date:0510403251 28.06.2017	Date:17.10.2018
Decision: The Committee considered the case as per agenda and it is decided to ask the firm to furnish the certificate of analysis from supplier of raw material. Case is deferred.				

94	Case No.: 20/12/80-ALC2/2017	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00234/AM18/	RLA File :03/95/040/00122/AM18/	Lic.No/Date:0310814524 10.07.2017	Date:17.10.2018
Decision: The committee considered the case as per agenda and it was decided to ratify the norms as per the written comments furnished by DHI vide their UO No.03/16/2018-TSWB dated 8.10.2018. Copy of the letter attached at the end of minutes. RA concerned may take further necessary action as per the decision of NC.				

95	Case No.:17/13/80-ALC2/2017	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:9/80- ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00253/AM18/	RLA File :65/24/040/00004/AM18/	Lic.No/Date:6510000005 17.07.2017	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and decided to call for Personal Hearing on 16.11.2018. Case is deferred.				

96	Case No.:14/12/80-ALC2/2017	Party Name: GOLD MOHUR PROFILES LIMITED	Meet No/Date:9/80- ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00228/AM18/	RLA File :05/23/040/00156/AM18/	Lic.No/Date:0510403501 25.07.2017	Date:17.10.2018
Decision: The Committee consider the case as per the agenda and noted that deficiency letter issued to the firm on 12.10.2018. The Committee decided to defer the case for want of reply from the firm. Case is deferred.				

97	Case No.:13/12/80-ALC2/2017	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:9/80- ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00227/AM18/	RLA File :05/23/040/00163/AM18/	Lic.No/Date:0510403533 28.07.2017	Date:17.10.2018
Decision: The Committee consider the case as per the agenda and as per written recommendation of representative of DHI and decided to ratify the norms as under: i. Import item at Sl. No. 1 to 5 - 1.02 kg/kg content in the export product. ii. Import item at Sl. No. 6 to 13 – net to net under General Note -4 iii. Import item at Sl. NO. 14 – within 2% of FOB value (C-1647). RA concerned may take further necessary action as per the decision of NC.				

98	Case No.:12/16/80-ALC2/2017	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:9/80- ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00275/AM18/	RLA File :03/95/040/00235/AM18/	Lic.No/Date:0310815008 03.08.2017	Date:17.10.2018
Decision: The committee considered the case as per agenda and it is decided to ask the firm to furnish the information as per DHI U.O. No. 3(48)/18-TSW(B) dated 13.09.2018 on following points- i. Information ANF 4A. ii. Information as per appendix 4 H and 4K of DGFT's Public Notice No. 68/2015-20 dated 22.3.2018. Case is deferred.				

99	Case No.:14/16/80-ALC2/2017	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:9/80- ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00277/AM18/	RLA File :03/95/040/00206/AM18/	Lic.No/Date:0310815010 03.08.2017	Date:17.10.2018
Decision: The committee considered the case as per agenda and it is decided to ask the firm to furnish the information as per DHI U.O. No. 3(31)/2018-TSW(B) dated 20.09.2018 on following points- i. Information ANF4A ii. Information as per appendix 4E of Aayat Niryat forms. Case is deferred.				

100	Case No.:9/13/80-ALC2/2017	Party Name: TECHNIP INDIA LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00245/AM18/	RLA File :05/24/040/00200/AM18/	Lic.No/Date:0510403659 11.08.2017	Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the information/reply received from the firm was sent to DIPP on 11.10.2018 for their comments. The Committee decided to wait for the comments from DIPP. Case is deferred.				

101	Case No.:4/13/80-ALC2/2017	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00240/AM18/	RLA File :02/24/040/00070/AM18/	Lic.No/Date:0210207794 14.08.2017	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and noted that information furnished by the firm sent to DIPP on 3.1.2018 for their comments. It is decided to remind DIPP to expedite their comments. Case is deferred.				

102	Case No.:5/13/80-ALC2/2017	Party Name: KOSO INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Rejected
	HQ File :01/80/050/00241/AM18/	RLA File :31/83/040/00064/AM18/	Lic.No/Date:3110066835 14.08.2017	Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that as per the deficiency raised by DIPP letter sent to the firm vide e mail dated 3.11.2017 and no information has been received so far. It is decided to reject the case. RA concerned may take further necessary action as per the decision of NC				

103	Case No.:8/15/80-ALC2/2017	Party Name: COTSWOLD ARCHITECTURAL PRODUCTS (INDIA) PVT.LTD.	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00262/AM18/	RLA File :03/94/040/01143/AM17/	Lic.No/Date:0310815207 17.08.2017	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and noted that I.D. note sent to DIPP on 1.8.2018 and wait for comments from DIPP. Case is deferred.				

104	Case No.:2/15/80-ALC2/2017	Party Name: S AND P ENTERPRISES	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00256/AM18/	RLA File :04/24/040/00095/AM18/	Lic.No/Date:0410163451 22.08.2017	Date:17.10.2018
Decision: The Committee considered the case as per agenda and it is decided to ask the firm to furnish the information as per representative of MSME on following points- i. Weight of export product ii. Stage wise wastage. Letter sent to party on 15.10.18. Reply awaited. Case is deferred.				

105	Case No.:8/16/80-ALC2/2017	Party Name: AKSH OPTIFIBRE LTD	Meet No/Date:9/80- ALC2/2018 17.10.2018	Withdrawn
	HQ File :01/80/050/00271/AM18/	RLA File :05/23/040/00200/AM18/	Lic.No/Date:0510403756 22.08.2017	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and noted that the firm vide their letter dated 5.9.2018 has informed that they have surrendered the licence. Case is withdrawn.				

106	Case No.:45/20/80- ALC2/2017	Party Name: ENERTECH ENGINEERING PVT LTD	Meet No/Date:9/80- ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00409/AM18/	RLA File :09/24/040/00212/AM18/	Lic.No/Date:0910065374 23.08.2017	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and decided to refer the case to Ministry of Steel for their comments. Case is deferred.				

107	Case No.:5/16/80-ALC2/2017	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:9/80- ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00268/AM18/	RLA File :02/24/040/00096/AM18/	Lic.No/Date:0210207851 08.09.2017	Date:17.10.2018
Decision : The Committee consider the case as per the agenda and as per recommendation of representative of DHI decided to ratify the norms as under: i. Import items at SN. 1, 2 & 3 = 1.02kg/kg content of each item in the export product. RA concerned may take further necessary action as per the decision of NC.				

108	Case No.:1/15/80-ALC2/2017	Party Name: FINOLEX CABLES LIMITED	Meet No/Date:9/80- ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00255/AM18/	RLA File :31/83/040/00039/AM18/	Lic.No/Date:3110066866 11.09.2017	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and noted that deficiency letter was sent to the firm on 4.7.2018. It is decided to send final reminder to the firm to furnish information within 15 days failing which case will be rejected. Case is deferred.				

109	Case No.:9/16/80-ALC2/2017	Party Name: JSSI HYDRAULICS (P) LTD	Meet No/Date:9/80- ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00272/AM18/	RLA File :05/23/040/00236/AM18/	Lic.No/Date:0510404001 13.09.2017	Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to ratify the norms on the written recommendation comments of DHI vide their U.O. No. 3(94)/17-TSW/(B) dated 16.8.2018. Copy of the letter attached at the end of minutes. RA concerned may take further necessary action as per the decision of NC.				

110	Case No.:10/16/80-ALC2/2017	Party Name: HONDA TRADING CORPORATION INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00273/AM18/	RLA File :05/23/040/00216/AM18/	Lic.No/Date:0510404000 13.09.2017	Date:17.10.2018
Decision: The committee observed that DHI vide its on dated 04.09.18 has asked for some information. It was decided to call for the same from the party. The case is deferred.				

111	Case No.:16/16/80-ALC2/2017	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00279/AM18/	RLA File :31/83/040/00083/AM18/	Lic.No/Date:3110066886 05.10.2017	Date:17.10.2018
Decision: The Committee consider the case as per the agenda and as per recommendation of representative of DHI decided to ratify the norms with 1.05Kg/Kg of import content in export product.				
RA concerned may take further necessary action as per the decision of NC.				

112	Case No.:18/19/80-ALC2/2017	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00299/AM18/	RLA File :17/24/040/00050/AM18/	Lic.No/Date:1710006668 10.10.2017	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and decided to remind MEIT to expedite their comments. Case is deferred.				

113	Case No.:45/19/80-ALC2/2017	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00326/AM18/	RLA File :03/95/040/00476/AM18/	Lic.No/Date:0310816384 17.10.2017	Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that deficiency letter has been issued to the firm on 13.9.2018. No information received so far. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.				

114	Case No.:6/19/80-ALC2/2017	Party Name: NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00287/AM18/	RLA File :02/24/040/00113/AM18/	Lic.No/Date:0210207906 24.10.2017	Date:17.10.2018
Decision: The committee considered the case as per agenda and on the recommendation of MSME representative decided to ratify the norms as under:				
i. Import of pipes is allowed with 21% wastage with usual TC/Thickness conformity clause.				
RA concerned may take further necessary action as per the decision of NC				

115	Case No.:46/19/80-ALC2/2017	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00327/AM18/	RLA File :03/95/040/00236/AM18/	Lic.No/Date:0310816625 30.10.2017	Date:17.10.2018
	Decision: The committee considered the case as per agenda and noted that the information/reply received from the firm was sent to MEIT on 22.6.2018 for their comments. The Committee decided to remind MEIT. Case is deferred.			

116	Case No.:34/19/80-ALC2/2017	Party Name: CHASYS AUTOMOTIVE COMPONENTS PVT. LTD.	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00315/AM18/	RLA File :31/83/040/00101/AM18/	Lic.No/Date:3110066895 31.10.2017	Date:17.10.2018
	Decision: The Committee considered the case as per the agenda. The representative of DHI gave its written comments to decide the norms as per repeat of Advance authorisation No. 3110066778 dated 09.06.2017 as ratified in Norms Committee Meeting No. 17/80-ALC2/2017 dated 19.12.2017 based upon the DHI written recommendation vide U.O. NO. TSWB FN: 3 (35)/2017 dated 27.3.2017. The Committee decided to adopt the same as under: i. Import item at Sl. No. 1- 1.65kg/kg content in Export product ii. Import item at Sl. No. 2- 1.32 kg/kg content in Export product iii. Import item at Sl. No. 3- 1.56 kg/kg content in Export product RA concerned may take further necessary action as per the decision of NC			

117	Case No.:36/19/80-ALC2/2017	Party Name: ASHOKA MANUFACTURING LTD,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00317/AM18/	RLA File :02/24/040/00120/AM18/	Lic.No/Date:0210207941 03.11.2017	Date:17.10.2018
	Decision: The committee considered the case as per agenda and noted that deficiency letter has been issued to the firm on 13.9.2018. No information received so far. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			

118	Case No.:12/19/80-ALC2/2017	Party Name: HTL LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00293/AM18/	RLA File :04/24/040/00151/AM18/	Lic.No/Date:0410163668 06.11.2017	Date:17.10.2018
	Decision: The committee considered the case as per agenda and noted that deficiency letter has been issued to the firm on 17.5.2018. No information received so far. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			

119	Case No.: 9/20/80-ALC2/2017	Party Name: S AND P ENTERPRISES	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00373/AM18/	RLA File :04/24/040/00148/AM18/	Lic.No/Date:0410163667 06.11.2017	Date:17.10.2018
	Decision: The Committee considered the case as per agenda and it is decided to ask the firm to furnish the information as per representative of MSME on following points- i. Weight of export product. ii. Stage wise wastage. Letter sent to party on 15.10.18. Reply awaited. Case is deferred.			

120	Case No.: 78/19/80-ALC2/2017	Party Name: SMS INDIA PVT. LTD.,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00359/AM18/	RLA File :05/24/040/00341/AM18/	Lic.No/Date:0510404554 09.11.2017	Date:17.10.2018
	Decision: The committee considered the case as per agenda and noted that information called for from the firm. The Committee decided to send reminder to the firm. Case is deferred.			

121	Case No.: 48/8/80-ALC2/2018	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00171/AM19/	RLA File :65/24/040/00006/AM18/	Lic.No/Date:6510000010 15.11.2017	Date:17.10.2018
	Decision: The Committee considered the case as per the agenda and decided to call for Personal Hearing on 16.11.2018. Case is deferred.			

122	Case No.: 39/8/80-ALC2/2018	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00162/AM19/	RLA File :07/24/040/00227/AM18/	Lic.No/Date:0710112422 16.11.2017	Date:17.10.2018
	Decision: The committee considered the case as per agenda and it is decided to remind DHI to expedite their comments. Case is deferred.			

123	Case No.: 55/19/80-ALC2/2017	Party Name: VEELINE MEDIA LTD.	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00336/AM18/	RLA File :02/24/040/00130/AM18/	Lic.No/Date:0210207985 20.11.2017	Date:17.10.2018
	Decision: The committee considered the case as per agenda and noted that information called for from the firm. The Committee decided to wait for the comments from firm. Case is deferred.			

124	Case No.:77/19/80-ALC2/2017	Party Name: MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00358/AM18/	RLA File :32/21/040/00073/AM18/	Lic.No/Date:3210078312 27.11.2017	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and decided to call for Personal Hearing on 16.11.2018. Case is deferred.				

125	Case No.:26/20/80-ALC2/2017	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00390/AM18/	RLA File :03/94/040/00742/AM18/	Lic.No/Date:0310817800 15.12.2017	Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the complete set of application was sent to MSME to furnish their comments. Case is deferred.				

126	Case No.:3/20/80-ALC2/2017	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00367/AM18/	RLA File :03/95/040/00649/AM18/	Lic.No/Date:0310818033 27.12.2017	Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that deficiency letter has been issued to the firm on 4.7.2018. No information received so far. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected.				
Case is deferred.				

127	Case No.:7/5/80-ALC2/2018	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Withdrawn
	HQ File :01/80/050/00056/AM19/	RLA File :09/24/040/00439/AM18/	Lic.No/Date:0910065826 03.01.2018	Date:17.10.2018
Decision: The Committee considered the case and it is noted the case is already approved in Norms Committee Meeting No. 8/80-ALC2/2018 dated 14.09.2018. Case is withdrawn.				

128	Case No.:20/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00384/AM18/	RLA File :03/94/040/00782/AM18/	Lic.No/Date:0310818218 04.01.2018	Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that deficiency letter has been issued to the firm on 13.09.2018. No information received so far. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected.				
Case is deferred.				

129	Case No.:23/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00387/AM18/	RLA File :03/94/040/00784/AM18/	Lic.No/Date:0310818219 04.01.2018	Date:17.10.2018
	Decision: The committee considered the case as per agenda and noted that deficiency letter has been issued to the firm on 13.09.2018. No information received so far. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			

130	Case No.:21/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00385/AM18/	RLA File :03/94/040/00785/AM18/	Lic.No/Date:0310818275 05.01.2018	Date:17.10.2018
	Decision: The committee considered the case as per agenda and noted that deficiency letter has been issued to the firm on 13.09.2018. No information received so far. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			

131	Case No.:22/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00386/AM18/	RLA File :03/94/040/00783/AM18/	Lic.No/Date:0310818273 05.01.2018	Date:17.10.2018
	Decision: The committee considered the case as per agenda and noted that deficiency letter has been issued to the firm on 13.09.2018. No information received so far. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			

132	Case No.:25/20/80-ALC2/2017	Party Name: BGR ENERGY SYSTEMS LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00389/AM18/	RLA File :04/24/040/00187/AM18/	Lic.No/Date:0410163861 05.01.2018	Date:17.10.2018
	Decision: The committee considered the case as per agenda and noted that deficiency letter has been issued to the firm on 13.09.2018. No information received so far. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			

133	Case No.:29/20/80-ALC2/2017	Party Name: AQUASUB ENGINEERING	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00393/AM18/	RLA File :32/24/040/00042/AM18/	Lic.No/Date:3210078359 08.01.2018	Date:17.10.2018
	Decision: The committee considered the case as per agenda and noted that information called for from the firm. The Committee decided to wait for the reply from firm. Case is deferred.			

134	Case No.: 37/20/80-ALC2/2017	Party Name: RAYCHEM RPG PVT LTD.	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00401/AM18/	RLA File :03/95/040/00728/AM18/	Lic.No/Date:0310818302 08.01.2018	Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the information/reply received from the firm was sent to DIPP 4.9.2018 for their comments. The Committee decided to wait for the comments from DIPP. Case is deferred.				

135	Case No.: 27/20/80-ALC2/2017	Party Name: PRECISION EQUIPMENTS (CHENNAI) PVT. LTD.,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00391/AM18/	RLA File :04/24/040/00206/AM18/	Lic.No/Date:041016388 6 09.01.2018	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and noted that I.D. note sent to DIPP on 19.3.2018 and wait for comments from DIPP. Case is deferred.				

136	Case No.: 1/3/80-ALC2/2018	Party Name: S AND P ENTERPRISES	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00001/AM19/	RLA File :04/24/040/00202/AM18/	Lic.No/Date:0410163885 09.01.2018	Date:17.10.2018
Decision : The Committee considered the case as per agenda and it is decided to ask the firm to furnish the information as per representative of MSME on following points- i. Weight of export product ii. Stage wise wastage. Letter sent to party on 15.10.18. Reply awaited. Case is deferred.				

137	Case No.: 4/20/80-ALC2/2017	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00368/AM18/	RLA File :05/23/040/00375/AM18/	Lic.No/Date:0510405282 10.01.2018	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and noted that I.D. note sent to DIPP on 19.3.2018 and wait for comments from DIPP. Case is deferred.				

138	Case No.: 35/20/80-ALC2/2017	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00399/AM18/	RLA File :03/95/040/00851/AM18/	Lic.No/Date:0310818442 11.01.2018	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and noted that I.D. Note sent to MSME on 7.6.2018 and wait for comments from MSME. Case is deferred.				

139	Case No.: 54/20/80-ALC2/2017	Party Name: SWASTIK TUNGSTEN PVT LTD	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00418/AM18/	RLA File :03/95/040/00824/AM18/	Lic.No/Date:0310818444 11.01.2018	Date:17.10.2018
	Decision: The committee considered the case as per agenda and noted that deficiency letter has been issued to the firm on 22.6.2018. No information received so far. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			

140	Case No.: 13/3/80-ALC2/2018	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00013/AM19/	RLA File :65/24/040/00007/AM18/	Lic.No/Date:6510000011 31.01.2018	Date:17.10.2018
	Decision: The Committee considered the case as per the agenda and decided to call for Personal Hearing on 16.11.2018. Case is deferred.			

141	Case No.: 11/5/80-ALC2/2018	Party Name: VERTICE GLOBAL PVT LTD	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00060/AM19/	RLA File :09/24/040/00556/AM18/	Lic.No/Date:0910065951 31.01.2018	Date:17.10.2018
	Decision: The Committee considered the case as per agenda and as per the recommendation of representative of MSME (taking cue from norms at SN. C-829), decided to ratify the norms as under: i. Import quantity is allowed 88920kg of relevant grade of stainless steel. RA concerned may take further necessary action as per the decision of NC.			

142	Case No.: 37/5/80-ALC2/2018	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00086/AM19/	RLA File :09/24/040/00554/AM18/	Lic.No/Date:0910065941 31.01.2018	Date:17.10.2018
	Decision: The committee considered the case as per agenda and noted that information called for from the firm. The Committee decided to wait for the reply from firm. Case is deferred.			

143	Case No.: 49/5/80-ALC2/2018	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00098/AM19/	RLA File :34/24/040/00305/AM18/	Lic.No/Date:3410043848 02.02.2018	Date:17.10.2018
	Decision: The Committee considered the case as per agenda and as per the recommendation of representative of MSME, decided to ratify the norms as under: i. Import item at Sl. No. 12 is allowed with 5% wastage with accountability clause. ii. Import item at Sl. No. 18 is allowed with 1% wastage with accountability clause. iii. Rest of import items are allowed on net to net basis as per General Note -4. RA concerned may take further necessary action as per the decision of NC.			

144	Case No.:50/5/80-ALC2/2018	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00099/AM19/	RLA File :34/24/040/00304/AM18/	Lic.No/Date:3410043847 02.02.2018	Date:17.10.2018
Decision : The Committee considered the case as per agenda and as per the recommendation of representative of MSME, decided to ratify the norms as under: i. Import item at Sl. No. 12 is allowed with 5% wastage with accountability clause. ii. Import item at Sl. No. 18 is allowed with 1% wastage with accountability clause. iii. Rest of import items are allowed on net to net basis as per General Note -4. RA concerned may take further necessary action as per the decision of NC.				

145	Case No.:51/20/80-ALC2/2017	Party Name: BIRLA CABLE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00415/AM18/	RLA File :11/24/040/00008/AM18/	Lic.No/Date:1110028323 06.02.2018	Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the case was referred to MEIT which has given in comments vide letter No. 17(17)/2018-IPHW dated 23.10.18. The committee decided to adopt the norms as per comments of MEIT (Copy attached). RA concerned may take further necessary action as per the decision of NC.				

146	Case No.:52/20/80-ALC2/2017	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00416/AM18/	RLA File :05/24/040/00552/AM18/	Lic.No/Date:0510405538 06.02.2018	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and noted that the I.D. note sent to DIPP on 16.3.2018 and subsequent reminder dated 25.09.2018. The case is to be decided on file after written comments of DIPP. Case is deferred.				

147	Case No.:4/3/80-ALC2/2018	Party Name: NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00004/AM19/	RLA File :02/24/040/00175/AM18/	Lic.No/Date:0210208194 06.02.2018	Date:17.10.2018
Decision: The committee considered the case as per agenda and on the recommendation of MSME representative decided to ratify the norms as under: i. Import of pipes is allowed with 21% wastage with usual TC/thickness conformity clause. RA concerned may take further necessary action as per the decision of NC.				

148	Case No.:51/5/80-ALC2/2018	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00100/AM19/	RLA File :34/24/040/00318/AM18/	Lic.No/Date:3410043872 08.02.2018	Date:17.10.2018
Decision: The Committee considered the case as per agenda and as per the recommendation of representative of MSME, decided to ratify the norms as under: i. Import item at Sl. No. 18 is allowed with 1% wastage on net content with accountability clause. ii. Import item at Sl. No. 19 is allowed with 5% wastage on net content with accountability clause. iii. Rest of import items are allowed on net to net basis as per General Note -4. RA concerned may take further necessary action as per the decision of NC.				

149	Case No.:33/20/80-ALC2/2017	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00397/AM18/	RLA File :31/83/040/00154/AM18/	Lic.No/Date:3110066981 13.02.2018	Date:17.10.2018
Decision: The Committee consider the case as per the agenda and noted that deficiency letter issued to the firm. The Committee decided to defer the case for want of reply from the firm. Case is deferred.				

150	Case No.:49/20/80-ALC2/2017	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00413/AM18/	RLA File :31/83/040/00146/AM18/	Lic.No/Date:3110066978 13.02.2018	Date:17.10.2018
Decision: The Committee considered the case as per agenda and as per the recommendation of representative of DIPP and consultant (Tech-3), decided to ratify the norms as under after considering recoverable wastage of 20% on item No.1 & 2. i. Import item at Sl. No.1- 445887 kg (Export product to contain 340275kg). ii. Import item at Sl. No. 2 366600 kg. (Export product to contain 239460kg). iii. Rest of Import items are allowed on net to net basis as per General Note- 4. RA concerned may take further necessary action as per the decision of NC.				

151	Case No.:33/5/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00082/AM19/	RLA File :03/95/040/00754/AM18/	Lic.No/Date:0310819295 21.02.2018	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and noted that I.D. note sent to DIPP on 20.9.2018. The Committee decided wait for the comments from DIPP. Case is deferred.				

152	Case No.:32/5/80-ALC2/2018	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00081/AM19/	RLA File :03/95/040/01031/AM18/	Lic.No/Date:0310819380 23.02.2018	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and noted that I.D. note sent to MSME on 3.7.2018. The Committee decided wait for the comments from MSME. Case is deferred.				

153	Case No.:30/3/80-ALC2/2018	Party Name: COTSWOLD ARCHITECTURAL PRODUCTS (INDIA) PVT.LTD.	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00030/AM19/	RLA File :03/94/040/00923/AM18/	Lic.No/Date:0310819430 27.02.2018	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and noted that I.D. note sent to DIPP on 15.10.2018 and wait for comments from DIPP. Case is deferred.				

154	Case No.:9/3/80-ALC2/2018	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00009/AM19/	RLA File :05/24/040/00599/AM18/	Lic.No/Date:0510405742 28.02.2018	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and noted that the I.D. note sent to MSME 4.6.2018. The Committee decided to wait for the comments from MEIT. Case is deferred.				

155	Case No.:8/3/80-ALC2/2018	Party Name: S AND P ENTERPRISES	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00008/AM19/	RLA File :04/24/040/00249/AM18/	Lic.No/Date:0410164032 02.03.2018	Date:17.10.2018
Decision : The Committee considered the case as per agenda and it is decided to ask the firm to furnish the information as per representative of MSME on following points- i. Weight of export product. ii. Stage wise wastage. Case is deferred.				

156	Case No.:43/3/80-ALC2/2018	Party Name: RONCH POLYMERS PVT LTD	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00043/AM19/	RLA File :03/95/040/00999/AM18/	Lic.No/Date:0310819556 06.03.2018	Date:17.10.2018
Decision: The Committee considered the case as per agenda and technical representative of Technical-1 and decided to furnish the following information: i. Details use of raw materials and exact purpose of each raw material. ii. To indicate wastage in each export product as per shape and dimension. iii. Detailed manufacturing process. The Committee decided to call for Personal Hearing on 16.11.2018. Case is deferred.				

157	Case No.:44/3/80-ALC2/2018	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00044/AM19/	RLA File :03/95/040/00867/AM18/	Lic.No/Date:0310819589 07.03.2018	Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that deficiency letter has been issued to the firm on 8.10.2018. No information received so far. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.				

158	Case No.:35/3/80-ALC2/2018	Party Name: SHIV INDUSTRIES	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00035/AM19/	RLA File :30/24/040/00043/AM18/	Lic.No/Date:3010104260 08.03.2018	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and decided to send MSME with complete set of application for their examination/comments. Case is deferred.				

159	Case No.:40/3/80-ALC2/2018	Party Name: SHIV INDUSTRIES	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00040/AM19/	RLA File :30/24/040/00042/AM18/	Lic.No/Date:3010104261 08.03.2018	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and it is decided to send a complete set of application to MSME for their examination/comments. Case is deferred.				

160	Case No.:21/3/80-ALC2/2018	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00021/AM19/	RLA File :05/24/040/00613/AM18/	Lic.No/Date:0510405842 09.03.2018	Date:17.10.2018
Decision: The Committee considered the case as per agenda and decided to furnish the following information: i. Drawing of the components made out Import Item at Sl. No. 48 to 52. ii. Stage wise wastage. Case is deferred.				

161	Case No.:49/3/80-ALC2/2018	Party Name: WELLCARE OIL TOOLS PVT. LTD	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00049/AM19/	RLA File :05/24/040/00602/AM18/	Lic.No/Date:0510405873 14.03.2018	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and decided to call for Personal Hearing on 16.11.2018. Case is deferred.				

162	Case No.:2/6/80-ALC2/2018	Party Name: BAPL ROTOTECH PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00123/AM19/	RLA File :56/24/040/00046/AM18/	Lic.No/Date:5610005369 22.03.2018	Date:17.10.2018
Decision: The Committee reviewed the case as per agenda. The representative of MSME recommended the following norms: i. Import item at Sl. No.1 is allowed with 5% wastage. ii. Rest of Import items are allowed on net to net basis with accountability clause. The committee considered the case and decided to adopt the above norms. RA concerned may take further necessary action as per the decision of NC.				

163	Case No.:16/3/80-ALC2/2018	Party Name: ELECTRONIC INSTRUMENTATION	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00016/AM19/	RLA File :33/24/040/00012/AM18/	Lic.No/Date:3310030436 23.03.2018	Date:17.10.2018
	Decision: The Committee consider the case as per the agenda and noted that deficiency letter issued to the firm. The Committee decided to defer the case for want of reply from the firm. Case is deferred.			

164	Case No.:25/3/80-ALC2/2018	Party Name: BIRLA CABLE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00025/AM19/	RLA File :11/24/040/00012/AM18/	Lic.No/Date:1110028327 23.03.2018	Date:17.10.2018
	Decision: The committee considered the case as per agenda and noted that the information/reply received from the firm was sent to MEIT 29.8.2018 and decided to remind MEIT to expedite their comments. Case is deferred.			

165	Case No.:26/3/80-ALC2/2018	Party Name: BIRLA CABLE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00026/AM19/	RLA File :11/24/040/00009/AM18/	Lic.No/Date:1110028325 23.03.2018	Date:17.10.2018
	Decision: The committee considered the case as per agenda and noted that the information/reply received from the firm was sent to MEIT 29.8.2018 and decided to remind MEIT to expedite their comments. Case is deferred.			

166	Case No.:27/3/80-ALC2/2018	Party Name: BIRLA CABLE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00027/AM19/	RLA File :11/24/040/00010/AM18/	Lic.No/Date:1110028330 23.03.2018	Date:17.10.2018
	Decision: The committee considered the case as per agenda and noted that the information/reply received from the firm was sent to MEIT 29.8.2018 and decided to remind MEIT to expedite their comments. Case is deferred.			

167	Case No.:37/3/80-ALC2/2018	Party Name: BIRLA CABLE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00037/AM19/	RLA File :11/24/040/00011/AM18/	Lic.No/Date:1110028326 23.03.2018	Date:17.10.2018
	Decision: The committee considered the case as per agenda and noted that the information/reply received from the firm was sent to MEIT 4.9.2018 and decided to remind MEIT to expedite their comments. Case is deferred.			

168	Case No.:24/3/80-ALC2/2018	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00024/AM19/	RLA File :05/24/040/00643/AM18/	Lic.No/Date:0510406012 28.03.2018	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and noted that the I.D. note sent to DIPP on 24.7.2018. The case is to be decided on file after written comments of DIPP. Case is deferred.				

169	Case No.:68/5/80-ALC2/2018	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00117/AM19/	RLA File :03/95/040/01165/AM18/	Lic.No/Date:0310820186 28.03.2018	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and decided to send MSME with complete set of application for their examination/comments. Case is deferred.				

170	Case No.:1/6/80-ALC2/2018	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00122/AM19/	RLA File :56/24/040/00047/AM18/	Lic.No/Date:5610005378 28.03.2018	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and noted that the I.D. note sent to DIPP on 4.10.2018. The Committee decided to wait for the comments from DIPP. Case is deferred.				

171	Case No.:67/5/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00116/AM19/	RLA File :04/24/040/00267/AM18/	Lic.No/Date:0410164150 02.04.2018	Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that deficiency letter has been issued to the firm on 13.9.2018. No information received so far. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.				

172	Case No.:22/3/80-ALC2/2018	Party Name: HIMACHAL FUTURISTIC COMMUNICATIONS LTD	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00022/AM19/	RLA File :05/23/040/00516/AM18/	Lic.No/Date:0510406040 03.04.2018	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and noted that the I.D. note sent to MEIT on 15.5.2018 and the Committee decided to remind MEIT for their comments. Case is deferred.				

173	Case No.:26/5/80-ALC2/2018	Party Name: BIRLA CABLE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00075/AM19/	RLA File :11/24/040/00001/AM19/	Lic.No/Date:1110028332 13.04.2018	Date:17.10.2018
Decision : The Committee considered the case as per the agenda and noted that the I.D. note sent to MEIT on 3.7.2018 and the Committee decided to remind MEIT for their comments. Case is deferred.				

174	Case No.: 4/5/80-ALC2/2018	Party Name: ENVIROTEK TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00053/AM19/	RLA File :02/24/040/00202/AM18/	Lic.No/Date:0210208347 16.04.2018	Date:17.10.2018
Decision: The Committee considered the case as per agenda and decided to call for the following information from the party. i. Suction power not matching. ii. Accounting of import item does not tally iii. Details of indigenous inputs, if any. Case is deferred.				

175	Case No.: 40/8/80-ALC2/2018	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00163/AM19/	RLA File :61/24/040/00001/AM19/	Lic.No/Date:6110001499 16.04.2018	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and it is decided to send a complete set of application to MSME for their examination/comments. Case is deferred.				

176	Case No.: 59/8/80-ALC2/2018	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00182/AM19/	RLA File :34/24/040/00010/AM19/	Lic.No/Date:3410044057 18.04.2018	Date:17.10.2018
Decision : The Committee considered the case as per agenda and as per the recommendation of representative of MSME, decided to ratify the norms as under: i. Import item at Sl. No. 13 is allowed with 1% wastage ii. Import item at Sl. No. 14 to 17 is allowed with 5% wastage iii. Rest of import items are allowed on net to net basis as per General Note -4. RA concerned may take further necessary action as per the decision of NC.				

177	Case No.: 30/8/80-ALC2/2018	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00153/AM19/	RLA File :34/24/040/00030/AM19/	Lic.No/Date:3410044089 26.04.2018	Date:17.10.2018
Decision : The Committee considered the case as per agenda and as per the recommendation of representative of MSME, decided to ratify the norms as under: i. Import item at Sl. No. 3, 4 & 9 is allowed with 5% wastage. ii. Import item at Sl. No. 10 is allowed with 1% wastage. iii. Rest of import items are allowed on net to net basis as per General Note -4. RA concerned may take further necessary action as per the decision of NC.				

178	Case No.: 20/5/80-ALC2/2018	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00069/AM19/	RLA File :05/24/040/00042/AM19/	Lic.No/Date:0510406252 27.04.2018	Date:17.10.2018
Decision: The Committee considered the case as per the agenda and noted that the I.D. note sent to DIPP on 2.8.2018 and decided to remind DIPP to expedite their comments. Case is deferred.				

179	Case No.: 21/5/80-ALC2/2018	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00070/AM19/	RLA File :05/24/040/00040/AM19/	Lic.No/Date:0510406253 27.04.2018	Date:17.10.2018
	Decision: The Committee considered the case as per the agenda and noted that the I.D. note sent to DIPP on 2.8.2018 and decided to remind DIPP to expedite their comments. Case is deferred.			

180	Case No.: 22/5/80-ALC2/2018	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00071/AM19/	RLA File :05/24/040/00041/AM19/	Lic.No/Date:0510406251 27.04.2018	Date:17.10.2018
	Decision: The Committee considered the case as per the agenda and noted that the I.D. note sent to DIPP on 2.8.2018 and decided to remind DIPP to expedite their comments. Case is deferred.			

181	Case No.: 23/5/80-ALC2/2018	Party Name: RITES LTD.	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00072/AM19/	RLA File :05/24/040/00045/AM19/	Lic.No/Date:0510406273 27.04.2018	Date:17.10.2018
	Decision: The Committee considered the case as per agenda and it is decided to ask the firm to furnish the information- i. Justification of numbers under import item Sl. No. 1. ii. Detailed specification of kit. Case is deferred.			

182	Case No.: 25/5/80-ALC2/2018	Party Name: WINTAGE ENGINEERS & CONSULTANTS PVT. LTD.	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00074/AM19/	RLA File :05/24/040/00033/AM19/	Lic.No/Date:0510406264 27.04.2018	Date:17.10.2018
	Decision: The committee considered the case as per agenda and noted that deficiency letter has been issued to the firm on 13.9.2018. No information received so far. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			

183	Case No.: 6/8/80-ALC2/2018	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00129/AM19/	RLA File :03/95/040/01112/AM18/	Lic.No/Date:0310820724 27.04.2018	Date:17.10.2018
	Decision: The Committee considered the case as per the agenda and noted that the I.D. note sent to DHI on 20.9.2018 and decided to remind DHI to expedite their comments. Case is deferred.			

184	Case No.:31/8/80-ALC2/2018	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:9/80-ALC2/2018 17.10.2018	Approved
	HQ File :01/80/050/00154/AM19/	RLA File :34/24/040/00029/AM19/	Lic.No/Date: 3410044099 27.04.2018	Date:17.10.2018
Decision : The Committee considered the case as per agenda and as per the recommendation of representative of MSME, decided to ratify the norms as under: i. Import item at Sl. No. 3, 4,10,15,16 & 22 is allowed with 5% wastage. ii. Import item at Sl. No. 11 & 23 is allowed with 1% wastage. iii. Rest of import items are allowed on net to net basis as per General Note -4. RA concerned may take further necessary action as per the decision of NC.				
	Case No.:27/5/80-ALC2/2018	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
185	HQ File :01/80/050/00076/AM19/	RLA File :05/23/040/00038/AM19/	Lic.No/Date: 0510406287 01.05.2018	Date: 14.09.2018
Decision: The Committee considered the case as per the agenda and it is decided to send a complete set of application to DIPP for their examination/comments. Case is deferred.				

	Case No.:38/5/80-ALC2/2018	Party Name: THE WEST COAST PAPER MILLS LTD	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
186	HQ File :01/80/050/00087/AM19/	RLA File :07/24/040/00009/AM19/	Lic.No/Date: 0710113226 03.05.2018	Date: 14.09.2018
Decision: The Committee considered the case as per the agenda and noted that the I.D. note sent to MEIT and decided to remind MEIT to expedite their comments. Case is deferred.				

	Case No.:30/5/80-ALC2/2018	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
187	HQ File :01/80/050/00079/AM19/	RLA File :31/83/040/00010/AM19/	Lic.No/Date: 3110067039 07.05.2018	Date: 14.09.2018
Decision: The Committee consider the case as per the agenda and noted that deficiency letter issued to the firm. The Committee decided to defer the case for want of reply from the firm. Case is deferred.				

	Case No.:31/5/80-ALC2/2018	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
188	HQ File :01/80/050/00080/AM19/	RLA File :31/83/040/00011/AM19/	Lic.No/Date: 3110067040 07.05.2018	Date: 14.09.2018
Decision: The Committee consider the case as per the agenda and noted that deficiency letter issued to the firm. The Committee decided to defer the case for want of reply from the firm. Case is deferred.				

189	Case No.: 41/5/80-ALC2/2018	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00090/AM19/	RLA File :03/94/040/00075/AM19/	Lic.No/Date:0310820813 07.05.2018	Date:14.09.2018
Decision: The Committee considered the case as per the agenda and decided to send the complete set of application to DIPP for their examination/comments. Case is deferred.				

190	Case No.: 43/5/80-ALC2/2018	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00092/AM19/	RLA File :03/94/040/00073/AM19/	Lic.No/Date:0310820812 07.05.2018	Date:14.09.2018
Decision: The Committee considered the case as per the agenda and decided to send the complete set of application to DIPP for their examination/comments. Case is deferred.				

191	Case No.: 44/5/80-ALC2/2018	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00093/AM19/	RLA File :03/94/040/00060/AM19/	Lic.No/Date:0310820811 07.05.2018	Date:14.09.2018
Decision: The Committee considered the case as per the agenda and decided to send the complete set of application to DIPP for their examination/comments. Case is deferred.				

192	Case No.: 46/5/80-ALC2/2018	Party Name: S AND P ENTERPRISES	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00095/AM19/	RLA File :04/24/040/00027/AM19/	Lic.No/Date:0410164303 07.05.2018	Date:14.09.2018
Decision: The Committee considered the case as per agenda and it is decided to ask the firm to furnish the information as per representative of MSME on following points- i. Weight of export product. ii. Stage wise wastage. Case is deferred.				

193	Case No.: 52/5/80-ALC2/2018	Party Name: BIRLA CABLE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00101/AM19/	RLA File :11/24/040/00004/AM19/	Lic.No/Date:1110028337 08.05.2018	Date:14.09.2018
Decision: The committee considered the case as per agenda and noted that deficiency letter has been issued to the firm on 25.9. 2018. No information received so far. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.				

194	Case No.:53/5/80-ALC2/2018	Party Name: BIRLA CABLE LIMITED	Meet No/Date:9/80-ALC2/2018 17.10.2018	Deferred
	HQ File :01/80/050/00102/AM19/	RLA File :11/24/040/00003/AM19/	Lic.No/Date:1110028336 08.05.2018	Date:14.09.2018
Decision: The Committee considered the case as per the agenda and noted that the I.D. note sent to MEIT on 31.7.2018 and decided to remind MEIT to expedite their comments. Case is deferred.				

online S.No - 3 ✓

Subject: AA no 0310793788 dated 11.02.2015 of M/s L & T-MHPS.

Date: 10/08/18 10:14 AM

To: K P Singh <nc1.dgft@nic.in>

From: "HEI Division, DHI" <divhei-dhi@gov.in>

Ministry of Heavy Industries & Public Enterprises

Department of Heavy Industry

HEI Division

OFFICE MEMORANDUM

DGFT ID UO No.: 01/80/050/006627/AM16/DES-I/

Subject: AA no 0310793788 dated 11.02.2015 of M/s L & T-MHPS.

Export Product: STEAM TURBINE (SECTIONWISE)(213 MW)(9 SETS)

Input

Item no	Suggestion
Item 1 to 8, 10, 12, 16 to 25, 29 to 32, 35 to 39, 44, 52, 55 to 68, 74 to 79, 81, 82,	Net to net as per GN-4 quantity in Numbers with accountability.
Rest of the items	Deleted, since applicant confirmed that these items have not been imported under AA

In view of above, NC-1 may take view.

(K.K. Tiwari)

Industrial Adviser

Dy. DGFT, DES-I

Deptt. of HI, UO No 3/121/2015-TSW(B) dated 8.10.2018

Tushar Shrivastav

HEI-Division, Department of Heavy Industry,
Ministry Of Heavy Industry and Public Enterprises,
Udyog Bhawan, New Delhi-110011

81.13.4/02 ✓

Advance Licence 0710107705 dated 25.02.15

Import S.No	Import Raw material / components used for manufacturing	Import weight allowed	%
1	Al Plate 6061 AMS-QQ-A-250/11 T651, 95.25MM THK, ARAP00098	468.8	621.5247
2	Al Sheets 7075 AMS-QQ-A-250/12 T6 0.508MM THK, ARAS00113	3.95	120
3	Al Sheets 7075 AMS-QQ-A-250/12 T6 0.635MM THK, ARAS00114	8.524	124.7
4	Al Sheets 7075 AMS-QQ-A-250/12 T6 1.016MM THK, ARAS00026	7.188	99.7
5	Al Sheets 7075 AMS-QQ-A-250/12 T6 1.27MM THK, ARAS00027	44.33	135.4
6	AL Plate 7075 AMS-QQ-A-250/12 T6 9.53MM THK, ARAP00099	5.08	323.2652
7	Al Sheets 2024 AMS-QQ-A-250/4 T3 1.27MM THK, ARAS00035	7.84	101
8	Al Sheets 2024 AMS-QQ-A-250/4 T3 0.81MM THK, ARAS00033	5.56	152.7
9	Al Sheets 7075 AMS-QQ-A-250/13 T6 0.41MM THK, ARAS00119	3.5	94.4
10	Al Sheets 7075 AMS-QQ-A-250/13 T6 0.64MM THK, ARAS00120	5.34	89.6
11	Al Sheets 7075 AMS-QQ-A-250/13 T6 0.81MM THK, ARAS00122	21.05	102.4
12	Al Sheets 7075 AMS-QQ-A-250/13 T6 1.016MM THK, ARAS00078	7.38	64
13	Al Sheets 7075 AMS-QQ-A-250/13 T6 1.02MM THK, ARAS00124	362.38	82
14	Al Sheets 7075 AMS-QQ-A-250/13 T6 1.27MM THK, ARAS00126	8.13	192
15	Al Sheets 7075 AMS-QQ-A-250/13 T6 1.6MM THK, ARAS00128	58.51	72
16	Al Sheets 7075 AMS-QQ-A-250/13 T6 2.03MM THK, ARAS00129	7.68	47.5
17	Al Sheets 7075 AMS-QQ-A-250/13 T6	12.91	143.6

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17	2.29MM THK, ARAS00130	12.91	143.0
18	Al Sheets 7075 AMS-QQ-A-250/13 T6 2.54MM THK, ARAS00131	15.88	121.25
19	Al Sheets 2024 AMS-QQ-A-250/5 T3 0.51MM THK, ARAS00133	11.2	90
20	Al Sheets 2024 AMS-QQ-A-250/5 T3 0.64MM THK, ARAS00135	15.48	67
21	Al Sheets 2024 AMS-QQ-A-250/5 T3 1.02MM THK, ARAS00136	4.07	76.5
22	Al Sheets 2024 AMS-QQ-A-250/5 T3 1.27MM THK, ARAS00137	5.12	122.6
23	Al Sheets 2024 AMS-QQ-A-250/5 T3 2.03MM THK, ARAS00138	8.04	51.88
24	Al Sheets 2024 AMS-QQ-A-250/5 T3 3.18MM THK, ARAS00139	9.86	146.5
36	Cres AMS 5604 Type-17-4PH A 1.27MM THK, ARSS00028	12.67	116.7

Recent Export wt may be mentioned as 15.02/19.

SNo 36 to 139 → GNY

SNo. 140 net to net.

SNo 25 to 35 as applied.

S. dr.

YES - I
13/12

0710107930 dated 25.03.15

Import Sl. No	Import Raw material / components used for manufacturing	Import allowed	%
1	Aluminium Sheet AMS4347 6013 T4 0.8128MM THK ARAS00041	6.04	50
2	Aluminium Sheet AMS4347 6013 T4 1.016MM THK ARAS00037	12.46	81.3
3	Aluminium Sheet AMS4347 6013 T4 1.27MM THK ARAS00042	15.44	54.91
4	Aluminium Sheet AMS4347 6013 T4 1.6MM THK ARAS00152	14.8	89
5	Aluminium Sheet AMS4347 6013 T4 2.032MM THK ARAS00039	13.09	86.65
6	Aluminium Sheet AMS4027 6061 T6 0.635MM THK ARAS00043	4.9	89.66
7	Aluminium Sheet AMS4027 6061 T6 1.27MM THK ARAS00038	15.44	73.56
8	Aluminium Sheet AMS-QQ-A-250/12 7075 T6 0.508MM THK ARAS00023	6.94	82.25
9	Aluminium Sheet AMS-QQ-A-250/12 7075 T6 0.635MM THK ARAS00024	192.46	65.7
10	Aluminium Sheet AMS-QQ-A-250/12 7075 T6 0.8128MM THK ARAS00025	416.8	66.67
11	Aluminium Sheet AMS-QQ-A-250/12 7075 T6 1.016MM THK ARAS00026	141.87	73.4
12	Aluminium Sheet AMS-QQ-A-250/12 7075 T6 1.27MM THK ARAS00027	328	51

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13	Aluminium Sheet AMS-QQ-A-250/12 7075 T6 1.6002MM THK ARAS00028	38	71
14	Aluminium Sheet AMS-QQ-A-250/12 7075 T6 1.8034MM THK ARAS00029	63.4	60
15	Aluminium Sheet AMS-QQ-A-250/12 7075 T6 2.032MM THK ARAS00009	25	71.56
16	Aluminium Sheet AMS-QQ-A-250/4 2024 T3 0.4064MM THK ARAS00031	3.63	60.65
17	Aluminium Sheet AMS-QQ-A-250/4 2024 T3 0.635MM THK ARAS00032	23	73.7
18	Aluminium Sheet AMS-QQ-A-250/4 2024 T3 0.8128MM THK ARAS00033	56	95
19	Aluminium Sheet AMS-QQ-A-250/4 2024 T3 1.016MM THK ARAS00034	60.17	77
20	Aluminium Sheet AMS-QQ-A-250/4 2024 T3 1.27MM THK ARAS00035	30.36	166
21	Aluminium Sheet AMS-QQ-A-250/4 2024 T3 1.6002MM THK ARAS00036	113	52.1
22	Aluminium Extrusion AMS-QQ-A-200/3 2024 T4 AND10133-0601 ARAE00007 STD SIZE IN FEET	24	10
23	Aluminium Extrusion AMS-QQ-A-200/3 2024 T4 AND10135-0401 ARAE00006 STD SIZE IN FEET	154	8.5
24	Aluminium Extrusion AMS-QQ-A-200/3 2024 T4 AND10135-0402 ARAE00003 STD SIZE IN FEET	237	8.5
25	Aluminium Extrusion AMS-QQ-A-200/11 7075 T6 AND10136-2004 ARAE00002 STD SIZE IN	36	10
26	Aluminium Extrusion AMS-QQ-A-200/11 7075 T6 BELL STD 40-010-23 ARAE00005 STD SIZE IN FEET	83	8.5
27	Aluminium Plate AMS-QQ-A-250/12 7075 T7351 31.75MM THK ARAP00070	51.6	358
28	Aluminium Plate AMS4050 7050 T7451 38.1MM THK ARAP00071	1211	298
29	Aluminium Plate AMS4050 7050 T7451 44.45MM THK ARAP00067	626.6	396

30	Aluminium Plate AMS-QQ-A-225/9 7075 T651 44.45MM THK ARAP00072	121.4	385
31	Aluminium Plate AMS4050 7050 T7451 50.8MM THK ARAP00068	773.6	413.5
32	Aluminium Plate AMS-QQ-A-250/12 7075 T7351 50.8MM THK ARAP00084	383.5	450
33	Aluminium Plate AMS-QQ-A-250/12 7075 T7351 69.85MM THK ARAP00074	416.34	422.5
34	Aluminium Plate AMS-QQ-A-200/8 6061 T651 139.7MM THK ARAP00073	531	496
35	SS SHT AMS5518L-G 301 1/2HD0.508MM THK ARSS00001	11.94	88.1
36	SS SHT MIL-S-5059 301 ANL (ALT P No.AMS5901C ANL 301)0.635MM THK	7.85	83.2
37	SS SHT AMS5518L-G 301 1/2HD0.8128MM THK ARSS00002	18.5	61
38	SS SHT AMS5517L-G 301 1/4HD0.8128MM THK ARSS00006	9.34	100.8
39	SS SHT MIL-S-5059(AMS5518L) 301 1/2HD1.016MM THK ARSS00003	12.49	96.5
40	SS SHT AMS5901 301 ANL1.6002MM THK ARSS00008	17.21	74.85
41	SS SHT AMS5518G 301 1/2HD1.6002MM THK ARSS00005	11.78	80.6
42	SS Plate AMS5643 17-4PH ANL 69.85MM THK	2064	602
43	Titanium Sheet MIL-T-9046-Type 1-comp B CP1 ANL0.635 MM THK ARTS00004	9.07	90.33
44	Titanium Sheet MIL-T-9046-comp B CP1 ANL1.016 MM THK ARTS00001	26.5	60.6

[Signature]

Per unit cost may be mentioned as 44.99 kg.

SNo 45 to 55, 57 to 251 GNG

SNo 56 Not to VCR.

[Signature]

Des. I 17K

8.11.2102 ✓

AA 0710108017 dated 15.04.15

Import S.No	Import Raw material / components used for manufacturing	Import allowed	%
1	Aluminium Plate, 7050, AMS 4050, T7451, 31.75MM THK ARAP00046	4.68	174
2	Aluminium Sheet 6013 T6 AMS4216 1.6MM THK ARAS00164	10.66	87.7
3	Aluminium Sheet 6013 T6 AMS4216 1.27MM THK ARAS00042	8.74	72.77
4	Aluminium Sheet 6013 T4 AMS4347 0.64MM THK ARAS00165	53.4	57
5	Aluminium Sheet 6013 T4 AMS4347 0.81MM THK ARAS00156	7.14	48
6	Aluminium Sheet 6013 T4 AMS4347 1.02MM THK ARAS00155	25.8	77.25
7	Aluminium Sheet 6013 T4 AMS4347 1.27MM THK ARAS00042	13	76.86
8	Aluminium Sheet 6013 T4 AMS4347 1.60MM THK ARAS00152	11.46	74.22
9	Aluminium Extrusion 2024 T4 AMS-QQ-A- 200/3 AND10133-0501 ARAE00078	12	10
10	Aluminium Plate, 7075, AMS-QQ-A-225/9, T651, 6.35MM THK ARAP00103	3.67	628.66
11	Aluminium Sheet 7075, AMS-Q Q-A-250/12, T6, 4.83MM THK ARAS00168	30.18	116.35
12	Aluminium Sheet 7075, AMS-QQ-A-250/12, T6 1.02MM THK ARAS00159	14.17	85
13	Aluminium Sheet 7075, AMS-QQ-A-250/12, T6 2.03MM THK ARAS00030	14.26	46.5
14	Aluminium Sheet 7075, AMS-QQ-A-250/12, T6 1.6MM THK ARAS00028	11.64	53.7
15	Aluminium Sheet 2024, AMS-QQ-A-250/4, T3 0.3MM THK ARAS00160	3.26	83

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16	Aluminium Sheet 2024, AMS-QQ-A-250/4, T3 0.51MM THK ARAS00171	4.83	68
17	Aluminium Sheet 2024, AMS-QQ-A-250/4, T3 0.81MM THK ARAS00033	31.4	74.69
18	Aluminium Sheet 2024, AMS-QQ-A-250/4, T3 1.02MM THK ARAS00172	39.3	68.88
19	Aluminium Sheet 2024, AMS-QQ-A-250/4, T3 1.27MM THK ARAS00035	17.34	74
20	Aluminium Sheet 2024, AMS-QQ-A-250/4, T3 1.6MM THK ARAS00173	11.68	63.87
21	Aluminium Sheet 2024, AMS-QQ-A-250/4, T3 2.03MM THK ARAS00174	13.6	115.35
22	Aluminium Extrusion BELL STD 40-012 Al Alloy, Type – 7075, Specification – AMS-QQ-A- 200/11, Temper – T6511 ARAE00079	12	10
23	Corrosion Resistant Steel per ASTM A167. Type 301. (Hinges) MILITARY STD MS20257C4-200 ARSS00037	6	10
24	Aluminium Extrusion (Hinges) MILITARY STD MS20001PY3 Al Alloy, Type – 2024, Specification – AMS-QQ-A-200/3, Temper – T3511 ARAE00081	18	10



25	Aluminium Extrusion (Hinges) MILITARY STD MS20001PX3 Al Alloy, Type – 2024, Specification – AMS-QQ-A-200/3, Temper – T3511 ARAE00082	18	10
26	Aluminium Sheet 7075, AMS-QQ-A-250/13, T6 0.41MM THK ARAS00119	3.85	61.3
27	Aluminium Sheet 7075, AMS-QQ-A-250/13, T6 0.64MM THK ARAS00120	5.05	66.88
28	Aluminium Sheet 7075, AMS-QQ-A-250/13, T6 0.81MM THK ARAS00122	6.65	68.35
29	Aluminium Sheet 7075, AMS-QQ-A-250/13, T6 1.02MM THK ARAS00124	14.3	74.8
30	Aluminium Sheet 2024, AMS-QQ-A-250/5, T3 0.51MM THK ARAS00133	21.45	67
31	Aluminium Sheet 2024, AMS-QQ-A-250/5, T3 0.64MM THK ARAS00135	5	81.6
32	Aluminium Sheet 2024, AMS-QQ-A-250/5, T3 0.81MM THK ARAS00046	40.4	64
33	Aluminium Sheet 2024, AMS-QQ-A-250/5, T3 1.02MM THK ARAS00136	25.2	69.22
34	Aluminium Sheet 2024, AMS-QQ-A-250/5, T3 1.60MM THK ARAS00049	11.9	70
35	Aluminium Sheet 2024, AMS-QQ-A-250/5, T3 2.03MM THK ARAS00138	14.14	61.3
36	Aluminium Sheet 2024, AMS-QQ-A-250/5, T3 2.29MM THK ARAS00177	16.11	76
37	Aluminium Sheet 2024, AMS-QQ-A-250/5, T3 3.18MM THK ARAS00178	21.44	74.5
38	SS Rod320 QQ-W-423, Cond B, Final Tensile 240-270 KPSI 2.286mm dia	71	8.5
39	SS Sheet 321 MIL-S-6721 75-100 PSI 0.81MM THK ARSS00030	22.28	63.6

unit wt of EP = 18kg
 Unit of SN 39 may be changed to 14.
 No 40 to 219 - QW4.

Godi

17/10/18.

17/10

AA 0710108470 dtd 06.07.2015

SOV. 11

Import S No	Import Raw material / components used for manufacturing	Import allowed	%
108	Stainless Steel Sheet, 0.4 MM THICK (DIN65389AG0-4)	18.4	57.48757
109	Stainless Steel Sheet, 0.5 MM THICK (DIN65389AG0-5)	14.6	89.53768
110	Stainless Steel Sheet, 0.6 MM THICK (DIN65389AG0-6)	17.6	80.75018
111	Austenitic stainless steel, 0.1 MM THICK (ABS5782010)	4.4	54.02747
112	Austenitic stainless steel, 0.2 MM THICK (ABS5782020)	8.72	78.6
113	Austenitic stainless steel, 0.3 MM THICK (ABS5782030)	13.05	93.24523

Per unit E/P = 91.475 kg

SNo 1 to 107, 121 to 365 GNY

SNo 114 to 120 as applied.

Redli

26/10

Lucas

Mrp

26/10/12

Sl. No. 12/02

0710108626 dtd 19.08.2015

Import Sno	Import Raw material / components used for manufacturing	Import allowed	%
1	Aluminium Plate AMS4050 7050 T7451 82.55MM THK ARAP00104	542.64	240
2	Aluminium Plate AMS4050 7050 T7451 101.6MM THK ARAP00105	1269	279
3	AL PLT 57.15MM THK AMS4050 7050 T7451 57.15MM THK ARAP00106	188.75	336
4	Aluminium Plate AMS4050 7050 T7451 101.6MM THK ARAP00105	337.65	272
5	Aluminium Plate AMS4050 7050 T7451 107.95MM THK ARAP00051	658.55	362
6	Aluminium Sheet AMS4347 6013 T4 0.8128MM THK ARAS00041	11.94	66.4
7	Aluminium Sheet AMS-QQ-A-250/13 7075 T6 0.635MM THK ARAS00120	10.54	59
8	Aluminium Sheet AMS-QQ-A-250/13 7075 T6 1.016MM THK ARAS00078	26.66	57.87
9	Aluminium Sheet AMS-QQ-A-250/13 7075 T6 1.27MM THK ARAS00126	16.53	81.5
10	Aluminium Sheet AMS-QQ-A-250/13 7075 T6 1.6002MM THK ARAS00128	20.8	68
11	Aluminium Sheet AMS-QQ-A-250/13 7075 T6 1.8034MM THK ARAS00190	66.16	49.27
12	Aluminium Sheet AMS-QQ-A-250/4 2024 T3 3.175MM THK ARAS00193	40.78	54.88
13	Aluminium Sheet AMS-QQ-A-250/5 2024 T3 1.27MM THK ARAS00137	18.56	51.1
14	Aluminium Sheet AMS-QQ-A-250/5 2024 T3 1.6002MM THK ARAS00049	21.61	60.44
16	Aluminium Plate AMS-QQ-A-250/12 7075 T7351 31.75MM THK ARAP00088	60.8	309



17	Aluminium Extrusion AMS-QQ-A-200/11 7075 T73511 40-320-1 ARAE00083	320	8.5
18	Stainless Steel Sheet AMS5901 301 ANL 0.4064MM THK ARSS00038	10.52	84.6
19	Stainless Steel Sheet MIL-S-6721 (Alternative Spec:AMS5510) 321 0.635MM THK ARSS00039	8.13	62.5
20	Stainless Steel Sheet AMS5901 301 ANL 1.016MM THK ARSS00041	13.34	68.5
21	Stainless Steel Sheet, AMS5517 301 1/4HD 1.016MM THK ARSS00009	13.86	91.8
22	Stainless Steel Sheet AMS5517 301 1/4HD 1.6002MM THK ARSS00010	19.75	64.5
23	Titanium Sheet MIL-T-9046, TY III, COMP C 6AL-4V ANL 0.635MM THK ARTS00017	12.42	60.44
24	Titanium Sheet MIL-T-9046, COMP CP-1 ANL 0.3048MM THK ARTS00018	7.68	52.36

[Signature]
.....

Per unit wt of E/H = 60 kg.

SN. 15 to be deleted as requested by firm.

SN. 25 to 85 GNG

[Signature]
.....

17/10/18

17/x
D.S.I

5020 ✓

Export Product (Metal and Composite) Power Cabinet - 439A4014-7 & 439A4014-8 (Advance Licence No. 0710109198 dated 23.12.15)

Import	Import Raw material / components used for manufacturing	Import allowed	%
1	Aluminium Plate 31.75 mm Thickness -7050-T7451, AMS 4050-ARAP00046	1002.613745	741.9665311
2	Aluminium Plate 38.1 mm Thickness-7050-T7451, AMS 4050-ARAP00071	436.619	434.8101911
3	Aluminium Plate 44.45 mm Thickness-7050-T7451, AMS 4050-ARAP00067	1619.649533	998.2759661
4	Aluminium Plate 50.8 mm Thickness-7050-T7451, AMS 4050-ARAP00068	1665.635088	910.4556467
5	Aluminium Plate 63.5 mm Thickness-7050-T7451, AMS 4050-ARAP00055	1126.31	425.7240267
6	Aluminium Sheet 1.6 mm Thickness-2024 -T3 BARE(AMS-QQ-A-250/4), ARAS00003	8.7686872	129.4266667
7	Aluminium Sheet 1.27 mm Thickness-2024 -T3 BARE(AMS-QQ-A-250/4), ARAS00002	7.05	210.00576
8	Aluminium Sheet 1.27 mm Thickness-2024 -T0 BARE(AMS-QQ-A-250/4), ARAS00002	8.22	602.6415
46	Aluminium Plate 31.75 mm Thickness -7050-T7451, AMS 4050-ARAP00046	1067.994515	770.27
47	Aluminium Plate 38.1 mm Thickness-7050-T7451, AMS 4050-ARAP00071	436.6	434.8101911
48	Aluminium Plate 44.45 mm Thickness-7050-T7451, AMS 4050-ARAP00067	1594.894439	981.489665
49	Aluminium Plate 50.8 mm Thickness-7050-T7451, AMS 4050-ARAP00068	1650.546269	901.3020315
50	Aluminium Plate 63.5 mm Thickness-7050-T7451, AMS 4050-ARAP00055	1126.3	425.7240267
51	Aluminium Sheet 1.6 mm Thickness-2024 -T3 BARE(AMS-QQ-A-250/4), ARAS00003	8.7686872	129.4266667
52	Aluminium Sheet 1.27 mm Thickness-2024 -T3 BARE(AMS-QQ-A-250/4), ARAS00002	7.05	210.00576
53	Aluminium Sheet 1.27 mm Thickness-2024 -T0 BARE(AMS-QQ-A-250/4), ARAS00002	8.22	602.6415

Per cent wt of S.N.1 of El may be measured as 59 kg
 " " " " S.N.2 " " " " " 59.5 kg

SND 9 6 45, 54 to 96 GNY

Sadi
 26/10

Leeds
 26/10

9/80 (26)

Online case No. 26 ✓

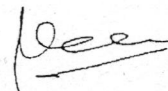
File No.3/45/2018TSWB

1

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: AA no. 0510397729 dated 26.2.2016 Botil Oils .

DES-I may take a view based on DSE-I Sub-committee Report. same report may be adopted for disposal of AA in future also.



K. K. Tiwari
Industrial Adviser

Dy. DGFT, DES-I
Deptt. of HI, UO No 3(45)/18-TSW(B)

dated 29.08.2018

S No 93-07, 10412
08/7/16

TEAM REPORT

Visit to M/s BOTIL OIL Manesar for ratification under para 4.17 of Exim Policy.

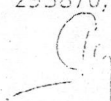
While considering the proposal of M/s BOTIL Oil, Manesar for ratification of adhoc input output norms under para 4.7 of Exim Policy for Oil field equipment, NC-I decided (vide File No 01/80/162/1034/AM12 /DES-I dated 17.02.2012) that a team of officers from DGFT,DHI and MSME may visit the factory of the applicant to see its manufacturing operations and assess wastages. Accordingly, a team consisting of officers listed at the last line, visited the factory premises of BOTIL Oil India on 31 March 2012 at Manesar, Haryana.

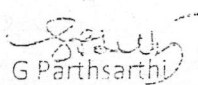
Shri WS Walia GM, and Shri Chadrashekhar briefed about the manufacturing process, took the team around the factory and shown the products and machining operations going on there. They were requested to provide a copy of ERP data of material used for manufacturing a particular export product, but these are still awaited from the unit. However after observing the manufacturing process and wastage involved in different stages of manufacture, the team recommends the following:

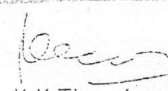
Export product	Inputs material	Recommendation for import
Cement Shoes	(i)Seamless	For these products there exist SION C-1624, 1625, and 1628 and these should also be made applicable to all OD sizes of seamless pipes.
Float Shoes	Casing pipe	
Cementing Collars	(ii)Components	2. Length of relevant seamless pipe may be permitted @1 Nos of actual length of EP + ½ " Extra. In addition to above, the OD of relevant seamless pipe may be permitted as actual OD of EP + ¼" Extra.
-Packers	(i)Seamless	Length of relevant seamless pipe may be permitted @1 Nos of actual length of EP + ½ " Extra. In addition to above, the OD of relevant seamless pipe may be permitted as actual OD of EP + ¼" Extra.
-Linear Hangers	Casing Pipe	
-Fluted casing		
-Flow Coupling		
-Anchor Tubing		
-Lock Mandrel	(ii)Components	
-Splined Expansion Joint		

-The Components are recommended on net to net -basis with accountability clause..

Advance authorisation nos 0510-225643; 283074; 284479; 284482; 286716; 293271; 293870; 295211; 308174 and 320191 are recommended for ratification on above lines.


KK Funda
Asstt Director


G Parthsarthy
Dy DGFT


K.K. Tiwari
Industrial Adviser

35/ ✓
online Sl. No. 82

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website <http://dgft.gov.in>

Subject: Ratification of norms in respect of Adv. Authorization No. 2410042211 dated 19.05.2017 issued under Para 4.7 (of HBP (Vol.I) to M/s. Shiv Hydromet-regarding.

Please find enclosed a copy of complete set of application of M/s Shiv Hydromet on the above motioned subject for ratification of norms.

2. As per the decision of Norms Committee Meeting No. 3 dated 9.5.2018, MSME is requested to examine the case and provide their necessary comments at the earliest for consideration of the NC.

Encl.a.a

76/mE/292
21/8/18

S
(S.K.Panigrahi)
Economic Officer
for Director General of Foreign Trade
Tel.: 23061562 Ext. 265
E-mail: nc1.dgft@nic.in

Sh. K.S. Sodhi Asst. Director, DC(MSME), 7th Floor, Nirman Bhawan, New Delhi-110011.

DGFT ID, No. 01/80/050/00229/AM18/DES-I/ 334 Dated: 13/8/18

Import may be allowed for 141 MT tabit Cognizance
from AA 05102-61727 dtd 5/4/2018

S. S.
17/10

9/17/18
DES-I

(42) Replat of AA 09100 63936 ✓

(43) " 09100 64519

(44) " 09100 63936 ✓

(64) 09100 63934

(65) 09100 63934

100
vbx

Dated: 18.07.2017

Index

of the cases

online case at sl No = 64, 65, 66, 67

DHI

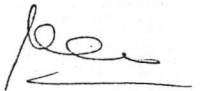
Department of Heavy Industry

Sub: Ratification of AAs issued to Azad Engineering, Hyderabad

Import

AA No	Item	Quantity recommended
65 ← 910064516	Stainless Steel bar	2.53 Kg/Kg content in Export product
64 ← 910064519 ✓	Stainless Steel bar	2.28 Kg/Kg content in Export product
66 ← 910064533	Stainless Steel bar	2.96 Kg/Kg content in Export product
67 ← 910064536	Stainless Steel bar	2.89 Kg/Kg content in Export product

This has the approval of JS



(K.K. Tiwari)

Industrial Adviser

Dy DGFT, DES-I

TSWB FN :3(54)/2016 dated /7/2017

7/7/17

7/7/17
18.7.17

9/80
73
0
NC-2
online case SXNo=73

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website <http://dgft.gov.in>

Subject: Ratification of Norms against Adv. Authorization No. 3110066650 dated 31.03.2017 issued under Para 4.7 (of HBP (Vol.I) to M/s. Helvoet Rubbr & Technologies (India) Pvt Ltd. – regarding.

Please find enclosed herewith a copy of reply dated 04.07.2018, received from M/s. Helvoet Rubbr & Technologies (India) Pvt Ltd. on the subject mentioned above.

2. DIPP is requested to examine the case and provide their comments in the matter for consideration of the case before NC.

Encl.a.a

W/a anal
(Sanjeev Kumar Kala)
Foreign Trade Development Officer
for Director General of Foreign Trade
Tel.: 23061562 Ext. 265
E-mail: nc1.dgft@nic.in

Shri Shaish Kumar, Consultant, DGFT (Chemical) Udyog, Bhawan, New Delhi -110 011.
DGFT ID, No. 01/80/050/00082/AM18/DES-II
Dated: 26/9/18
403

Nett weight of the export item may be mention
as under

for no ① — 2700 kg

for no ② — 1080 kg

for no ① — 2835 kg

② — 1134 kg

Import.

Sul
08/10/18

10/10/2018

https://mail.gov.in/iwc_static/layout/shell.html?lang=en-US&3.0.1.2.0_15121607

online case S.No 94

Subject: AA no 0310814524 dt 10-07-2017 of M/s L & T-MHPS Turbine Generators Pvt. Ltd.

Date: 10/08/18 09:59 AM

To: K P Singh <nc1.dgft@nic.in>

From: "HEI Division, DHI" <divhei-dhi@gov.in>

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
HEI Division
OFFICE MEMORANDUM

DGFT ID UO No.:01/80/050/00234/AM18/DES-I

Subject: AA no 0310814524 dt 10-07-2017 of M/s L & T-MIIPS Turbine Generators Pvt. Ltd.

Refer above mentioned ID , this department has no additional comments to offer, therefore, DES-I may dispose off the case incorporating the numbers in place of sets as confirmed by applicant under GN-4 with accountability.

(K.K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-I

Deptt. of HI, UO No 3/16/2018TSWB dated 8.10.2018

Tushar Shrivastav

HEI-Division, Department of Heavy Industry,
Ministry Of Heavy Industry and Public Enterprises,
Udyog Bhawan, New Delhi-110011

97

Item 6 to 13 - Net to Net under GN-4

Item 14 — within 2% of FOB value
(C-1647).

116

/ Item 1, 2, 3

Repeat of 31100 66778 dt 9⁶/₂₀₁₇

237 x

Dr. K. K. Thakur
Minister of Heavy Industry
55th Floor, 45, Raza Road
Ajay Ghosh, New Delhi 110011

online case sno-109 ✓

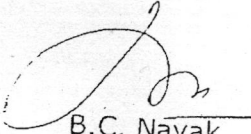
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S JSSI Hydraulics for ratification of norms of AA
no-0510404001 dt 13-09-17

DES-I, DGFT may kindly refer to the above mentioned AA of M/S JSSI Hydraulics. Firm's representation of 23-05-18 has been examined. The firm's reply does not answer to points raised by this office of letter of 04/11/17. Since the firm has not given calculation of the requirement, this Office recommends the following taking clue from SION C-1742.

Export Item no	input
1 to 103	1.02 meters/meter content in export product of relevant composition with accountability.
104	Net to net in length term of relevant composition with accountability.

The above issues with the approval of IA (KKT).


B.C. Nayak
Development Officer 16/02/18

Shri S.K.Panigrahi, Economic Officer, DES-I
Deptt. of HI, UO No 3(94)/17-TSW(B) dated

SL. No- 145/OL

DES-1

17(17)/2018-IPHW

Ministry of Electronics & Information Technology
6, CGO Complex, Lodhi Road, New Delhi-110003

Dated: - 23.10.2018

Subject: Ratification of Norms of Advance License No. 1110028323 dated 06.02.2018 issued in the favour of M/s Birla Cable Ltd Bhopal.

This refers to your letter no 01/80/50/415/AM-18/DES-1/127 dated 31.05.2018 seeking comments of MeitY on the above mentioned application of M/s Birla Cable, Bhopal for export of "Optical Fibre Cable".

2. The FOB value of export is Rs11,31,28,835.00 (US \$ 17,92,850.00) and CIF value of import is Rs.8,60,25,066.00 (US \$ 13,27,547.31)

3. The application has been examined in the Ministry. This Ministry recommends ratification of norms of advance authorization as follows:

Sr. No.	Input	UOM	Qty. applied in DGFT	Qty. recommended
1	Optical Fibre	KM	60364.088	59789.08
2	Polythene	KG	24155.15	23464.95
3	PBT	KG	9606.904	9332.45
4	Cable Filling Compound	KG	6095.22	5920.99



(Saurabh Ranjan)
Scientist 'C'

Tel: 24301764

E-mail: saurabh.r@gov.in

Shri S.K Panigrahi

FTDO

O/o DGFT Udyog Bhawan
New Delhi